

BEFORE HONOURABLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE

**Application No. 144 of 2017**

BETWEEN

**Umarshad Khan & Ors.** ..... Applicants

VERSUS

**State of Maharashtra & Ors.** ..... Respondents

**Affidavit in Reply by Respondent No.7  
(Rizvi Land and Developer Pvt. Ltd.)  
TO SUBMISIONS MADE BY APPLICANTS  
BY EMAIL ON 08/05/2023 @9.21PM**

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**Date: 09 May 2023**

**Place: Mumbai**

*Filed by:*



*Raghunath Mahabal*

B-202 Chandravijay, Phule Road, Opp. Bansuri Hotel,  
Mulund East, Mumbai - 400081, Maharashtra, India.

Google Map: <https://goo.gl/maps/SainmvAznJ9v1wb27>

**7400116222 mahabal60@gmail.com**

**Raghunath Mahabal रघुनाथ महाबळ**

BE (Mech), ME (Indl. Management) VJTI Mumbai  
Chartered Engineer, FIE, LLM ADVOCATE

**MOST RESPECTFULLY SUBMITTED:**

**1.** PP strongly opposes the submission dated 06/05/2023, sent by Applicant by email on 08/05/2023 at 9.21 pm. **The Hon'ble Tribunal had directed by Daily Order dated 11/04/2023 to submit the objections within two weeks which ended on 25/04/2023.** This submission is made after FOUR weeks (two weeks later), therefore, the should not be taken on record; OR else two weeks' time will have to be given to the PP for submitting the detailed reply. However so as to expedite the long pending OA, the PP is submitting the Affidavit in Reply (Rejoinder) through their Advocate.

→ **Page No: 1, Point No: a**

PP has not submitted the permissions issued by the Slum Rehabilitation Authority.

**Reply:** All the permission has been submitted to MPCB for 'Consent to Establish' which was issued on 03/01/2012. The revalidation of 'Consent to Establish' is issued on 20/07/2022 **(Ax. R1)**

→ **Page No: 2, Point No: b (i)**

Parking facility is given for Sale building only that also within a separate boundary.

**Reply:** As per 1991 DCR there were no norms for parking in Rehab Buildings. The EC also does not have any such condition.

→ **Page No: 2, Point No: b (ii) & (iii)**

No plantation of trees, no greenery, no green layout is provided and OWC is not provided. OWC is not provided and Demo STP is provided which is non-operative which is obstructing the pathway near the building

**Reply:** Tree Plantation NOC is granted by BMC **(Ax. R2)**. The trees which were planted at the time of building completion have been damaged by the occupants for parking their vehicles. The Organic Waste Digester and STP completion certificate **(Ax. R3)** were issued from the vendor after installation. Both were in operation when handed over to Occupants. But due to objections from Rehab Tenants and their internal issues, they are operating it in their own ways.

→ **Page No: 3, Point No: b (iv)**

Sewage is directly being discharged into the sewer line of BMC.

**Reply:** There is an objection from Rehab tenants and they are not allowing PP to operate it. Hence we are not able to operate the STP. The same was handed over to them in working condition. However, society and tenants are neither operating it themselves nor allowing PP to operate. **The way out can be to direct the local Police to give Police protection.** PP shall file the formal Police Complaint.

→ **Page No: 3, Point No: b(v)**

No stormwater drainage is provided.

**Reply:** Stormwater drain is provided. SWD Completion Certificate was issued from BMC. ■ **(Ax. R4)**

→ **Page No: 4, Point No: b(vi)**

The P.P. has not connected any other pipeline connection for use of the rainwater from stormwater drainage or grey water for use as flush.

**Reply:** Dual plumbing is done and recirculated water can be used for flushing.

→ **Page No: 4, Point No: b(vii)**

The residents could not use water for drinking as the underground water tank got polluted due to contamination of the sewer with the potable water.

**Reply:** This is a false statement.

→ **Page No: 4, Point No: b (viii)**

Discrepancies in the built-up area which is not communicated to SEIAA.

**Reply:** There is no discrepancy in the built-up area. The construction on site is completed as per the area mentioned in the Environment Clearance.

**Singed and submitted after approval of PP.**



Date: 09.05.2023  
Place: Mumbai

Adv. R B Mahabal  
**for Respondent No.7**

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 24020781 / 24010437

Fax : 24024068 / 24044532

Email : [mpcb@vsnl.net](mailto:mpcb@vsnl.net)

Visit At : <http://mpcb.gov.in>



Kalpataru Point, 2<sup>nd</sup>, 3<sup>rd</sup> & 4<sup>th</sup> Floor,  
Opp. Cineplanet, Near Sion Circle,  
Sion (E), Mumbai-400022.

EIC No: MU-3069-11

Infrastructure Project/LSI

Consent No. BO/RO(HQ)/Mumbai/CE/CC- 04

Date: 09/01/2012

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

CONSENT is hereby granted to,

**M/s. Rizvi Land Developments Pvt.Ltd,**

CTS No: 6422, 6422/1-31, 6423, 6423/1-6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6249A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7319/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401(pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, Village Kolekalyan, Behind kalina Church, Kalina, Santacruz (E), Mumbai.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. **The Consent to Establish is granted for a period up to: Commissioning of the Project or 5 years whichever is earlier.**

For development of land / plot as new construction activities of residential cum commercial project under SRA Scheme named as **M/s. Rizvi Land Developments Pvt.Ltd**, CTS No: 6422, 6422/1-31, 6423, 6423/1-6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6249A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7319/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401(pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, Village Kolekalyan, Behind kalina Church, Kalina, Santacruz (E), Mumbai on total plot area of **15,429.84 sq.mtrs**, Proposed BUA (As per FSI) of **41,027.16 sq.mtrs** & Total Construction BUA of **58,741.48 sq.mtrs** including utilities of residential cum commercial project under SRA Scheme as per construction commencement certificate issued by local body.

This project requires Environment Clearance under EIA Notification dt: 14/09/2006 of MoEF, GOI as amended on dt: 1/12/2009. Therefore the effective date of this consent to Establish shall be from the date of obtaining Environment Clearance from Competent authority by the project proponent.



**2. CONDITIONS UNDER WATER ACT:**

- (i) The daily quantity of sewage effluent from construction project shall not exceed **466.0 M<sup>3</sup>**.
- (ii) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

1	pH	Not to exceed	6.5 to 9.0
2	Suspended Solids	Not to exceed	100 mg/l.
3	BOD 3 Days 27 degree C	Not to exceed	100 mg/l.
4	Fecal Coliform	Not to exceed	500/100/1 mg/l.
5	Residual Chlorine	Not to exceed	01 mg/l.
6	Detergent	Not to exceed	01 mg/l.
7	Floating matters	Not to exceed	10 mg/l
8	COD	Not to exceed	50 mg/l

- (iii) **Sewage Effluent Disposal:** The treated domestic effluent shall be 80% recycled and reused for flushing, fire fighting and cooling of Air conditioners and remaining shall be discharged to Municipal sewer. In no case, effluent shall find its way to any water body directly/indirectly at any time.

[The project proponent authorities should opt environmental friendly technologies like ozonation, UV treatment etc by replacing chlorination]

- (iv) **Non-Hazardous Solid Wastes:**

Sr.No	Type of Segregated solid waste	Quantity/ Day)	Treatment	Disposal
1.	Wet Garbage	890	Composting	landfill site
2.	STP Sludge	27		
2.	Dry Garbage	1336		

**3. Other Conditions (during Construction Phase):**

- All activities shall be in resonance with the provisions of Indian Forest Act, 1927 (16 of 1927), Forest (Conservation) Act, 1980 (69 of 1980) and Wildlife (Protection) Act, 1972 (53 of 1972), and special notification published for area wherever applicable and all the Environmental Statutes and Instruments.
- This Consent to Establish is issued only for New Construction/Developing Construction Project purposes.
- No quarrying activities shall be commenced in the area unless appropriate permissions are obtained for a limited quarrying material required for construction of local residential housing and traditional road maintenance work, provided that such quarrying is not done on Forest Lands and the material is not exported to the outside area.
- There shall be no felling of trees whether on Forest, Government, Revenue or Private lands except as per prevailing Rules.
- Extraction of Groundwater for the project shall require prior permission of the State Ground Water Authority or other relevant authorities, as applicable.
- Near the activities that are related to water (like activity of water parks, water sports) and/or in the vicinity of lake, Dissolved Oxygen shall not be less than 5 mg/liter.



7. In order to ensure that the water from this project do not enter into outside environment, the nallas crossing the township/complex premises, shall be lined, covered and made water tight by the applicant within the premises with intermittent inspection of chambers following good engineering practices as per the regulations of local body.
8. The Applicant shall prepare management plan for water harvesting, roof-water reclamation, water/storm water conservation and implement the same before handing over of complex for occupation.
9. Applicant shall provide fixtures for showers, toilet, flushing and drinking should be of low flow either by use of aerators or pressure reducing devices or sensor based control.
10. The Applicant shall draw plans for the segregation of solid wastes into biodegradable and non-biodegradable components. The biodegradable material shall be recycled through scientific in-house composting (i.e vermi-composting facility within premises) with the approval of local body. The proper demarked area shall be identified for collection & storage of MSW properly which, shall be finally disposed off at approved Municipal Solid Waste landfill site of local body environmentally acceptable location and method. It is clarified that the term solid waste includes domestic, commercial, and garden wastes, but does not include hazardous and bio-medical wastes. The activities of bio-composting and engineered landfill shall be as per the Municipal Solid Waste (M&H) Rules, 2000
11. Applicant shall be responsible to take adequate precautionary measures as detailed in this consent.
12. The applicant/generator shall be responsible for safe and scientific collection, transportation, treatment and disposal of Bio-Medical Waste as per the provisions made under the Bio-Medical Waste (Management & Handling) Rules, 1998. Any activity as defined under BMW (M & H) Rules has to obtain a separate Authorization from Maharashtra Pollution Control Board.
13. For disinfections of waste water ultra violet radiation shall be used in place of chlorination.
14. Vehicles hired for construction activities should be operated only during non peak hours.
15. Ready mixed concrete used in building construction should apply separately for consent from the Board.
16. applicant, during the construction stage shall provide
  - a. Septic tank and soak pit of adequate capacity for the domestic effluent generated due to workers residing at site.
  - b. Proper loading and unloading of construction material, excavated material and its proper disposal as per MSW (M&H) Rules 2000.
  - c. Cutting of trees is not permitted, however in unavoidable conditions necessary permission from the local body shall be obtained.
  - d. Green belt of 33% of the open space shall be developed.
17. E-Waste shall be disposed to authorized re processor.

**4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under**

The daily water consumption for the following categories is as under:

(i) Domestic	...	582.00 CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	...	.. CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic	...	.. CMD
(iv) Industrial Cooling, spraying	...	.. CMD



The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

**5. CONDITIONS UNDER AIR (Prevention & Control of Pollution) ACT, 1981:**

(i) The Applicant may install **2-nos.** of diesel generating sets (**DG Sets**) of capacity **450 KVA & 400 KVA** each and shall be equipped with comprehensive control system as is warranted with reference to generations of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

**a. Standards for Emissions of Air Pollutants:**

- |                               |               |                        |
|-------------------------------|---------------|------------------------|
| (i) SPM/TPM                   | Not to exceed | 150 mg/Nm <sup>3</sup> |
| (ii) SO <sub>2</sub> (DG Set) | Not to exceed | 30 Kg/day.             |

(ii) The following measures shall be taken:

- Adequate mitigation measures shall be taken to control emissions of SO<sub>2</sub>, NO<sub>x</sub>, SPM, and RSPM.
- Applicant shall achieve following Ambient Air Quality standards.

1.	SPM Not to Exceed (Annual Average)	140	µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	200	µg/ m <sup>3</sup>
2.	SO <sub>2</sub> Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80	µg/ m <sup>3</sup>
3.	NO <sub>x</sub> Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	80	µg/ m <sup>3</sup>
4.	RSPM Not to Exceed (Annual Average)	60	µg/ m <sup>3</sup>
	Not to Exceed (24 hours)	100	µg/ m <sup>3</sup>

(iii) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity
1	HSD	142 Ltrs/Hr

(iv) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height above the roof of building in which it is installed
1	DG Sets 450 KVA X 400 KVA	4.5 & 4.0 mtrs each

(v) Conditions for D.G. Set:

- Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.



3. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
4. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
5. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
6. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
7. D.G. Set shall be operated only in case of power failure.
8. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

**(vi) Other Conditions:**

- a) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- b) Water spraying shall be done on ground to avoid fugitive emissions.
- c) Construction material shall be carried in enclosed vehicles during construction activities.

**(vii) Conditions for Utilities like Kitchen, Eating Places etc:**

1. The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
2. The toilet shall be provided with exhaust system connected to chimney through ducting.
3. The air conditioner shall be vibration proof and the noise shall not exceed 68 dB (A).
4. The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such way that no nuisance is caused to neighbors.

**(viii)** The Applicant shall take adequate measures for control of noise levels from its own sources within the complex (residential cum Commercial) in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Daytime is reckoned as between 6 a.m. to 10 p.m. and Nighttime is reckoned between 10 p.m. to 6 a.m.

- (ix) Construction equipments generating noise of less than 65/90 db(A) are permitted.
- (x) No construction work is permitted during nighttime.

**6. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDRY MOVEMENT) RULES, 2008:**

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
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The applicant shall not generate any type of Hazardous Waste.



7. The applicant shall certify that the bricks used in construction are manufactured using the ash from Thermal Power stations if it is within a radius of 100 km. from Thermal Power Plant and submit the names of bricks manufacturer. The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
8. **The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.**
9. The applicant shall adopt environment friendly technology in development of the project.
10. The applicant shall take the proper remediation measures to ensure that the ground water and soil contamination is prevented and follow due diligence at the construction stage.
11. The applicant shall use fly ash based material/products as per the provisions of fly ash Notification of 14.09.1999 and as amended on 27.08.2003.
12. Energy conservation measures like installation of solar panels for lighting the area outside the building should be integrated part of the project design.
13. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the Applicant.
14. The applicant shall provide Environmental friendly road transportation by adopting mechanical type closed trucks for transportation of minerals & metals / construction debris with effect from 1/04/2012.
15. **The applicant should not take any effective steps for implementation of the project before obtaining Environment clearance as per EIA Notification, 2006.**
16. The applicant shall submit **Bank Guarantee of Rs. 5.0 Lakhs** towards the compliance of consent conditions at Regional Office, MPCB, Mumbai within 15-days.
17. The capital investment of the project is **Rs. 75.0 Cr.**



*(Handwritten signature)*  
 9-1  
 (Milind Mhaiskar)  
 Member Secretary

To,

**M/s. Rizvi Land Developments Pvt.Ltd,**

CTS No: 6422, 6422/1-31, 6423, 6423/1-6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6249A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7319/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401(pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, Village Kolkalyan, Behind kalina Church, Kalina, Santacruz (E), Mumbai.

## Copy to-

1. Regional Officer, MPCB, Mumbai - He is directed to obtain necessary Bank Guarantee from the applicant and ensure compliance of consent conditions
2. Sub Regional officer, Mumbai-III, MPCB,
3. Chief Accounts Officer, Mumbai, MPCB,

Received consent fee of:-

Sr. No.	Amount	DD. No.	Date	Drawn On
1.	Rs. 1,25,100/-	267716	31/10/2011	Vijaya Bank

4. Cess Branch, MPCB, Mumbai.

5. Master file.

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24044532/4024068/4023516  
 Website: <http://mpcb.gov.in>  
 Email: [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)



Kalpataru Point, 2nd and  
 4th floor, Opp. Cine Planet  
 Cinema, Near Sion Circle,  
 Sion (E), Mumbai-400022

Infrastructure/RED/L.S.I

No:- Format1.0/JD (WPC)/UAN No.0000127092/CR/2207000958

Date: 20/07/2022

To,

M/s. RIZVI ESTATES AND HOTELS PVT LTD.,

6422,6422/1-31

,6423,6423/1-6,6424A,

6424B,6424-B/1-4,6424-C

,6424- C/1-3,6426,6426/1-17,

6427,6427/1-16,6249A,6429A/1-

11,7370,7374,7375,7376A,

7376A/1-16,7377,7379,

7319/1-37381,

7381/1-16,7382,7382/1-3,7394,

7394/1-6,7396,7396/1-6,7400,7401(PT),

7402,7402/1-17,7403A,7403A/1-47,

7403B, 7403D,7403D/1-207408,7408/1-6,

7437,7437/1-53,7438,

7438/1-7,7440,7440/1-14,7448,7448/1-17,7

451,7451/1-11, VillageKolekalyan,Behind

Kalina Church, Kalina, Santacruz East-

Mumbai



Your Service is Our Duty

### Sub: Revalidation of Consent to Establish for Construction Residential Cum Commercial Projects under SRA scheme.

- Ref:**
1. Application Submitted by SRO-Mumbai-II
  2. Earlier Consent to Establish having No.BO/RO(HQ)/Mumbai/CE/CC-04, Dtd-09.01.2012
  3. SCN issued on 12.04.2022.

Your application NO. MPCB-CONSENT-0000127092

For: grant of Consent to Establish (re-validation) under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

1. **Consent to Establish is valid upto Commissioning of the unit or upto-09.01.2027 whichever is earlier.**
2. **The capital investment of the project is Rs.75 Cr. (As per undertaking submitted by pp).**

3. **The Consent to Establish is valid for Revalidation of Consent to Establish for Construction for Residential Cum Commercial Projects under SRA scheme. named as M/s. RIZVI ESTATES AND HOTELS PVT LTD., 6422,6422/1-31,6423, 6423/1-6,6424A,6424B,6424-B/1-4,6424-C,6424-C/1-3,6426, 6426/1-17,6427,6427/1-16,6249A,6429A/1-11,7370, 7374,7375,7376A,7376A/1-16,7377,7379, 7319/1-37381,7381/1-16,7382,7382/1-3, 7394,7394/1-6,7396,7396/1-6,7400,7401(PT),7402,7402/1-17, 7403A,7403A/1-47,7403B, 7403D,7403D/1-207408,7408/1-6,7437, 7437/1-53,7438,7438/1-7,7440,7440/1-14,7448,7448/1-17,7451,7451/1-11, VillageKolekalyan,Behind Kalina Church, Kalina, Santacruz East-Mumbai on Total Plot Area of 15429 Sq.Mtrs for construction BUA of 58741.32 Sq.Mtrs as per EC granted dated-23.01.2012 including utilities and services**

Sr.No	Permission Obtained	Plot Area (SqMtr)	BUA (SqMtr)
1	Environmental Clearance issued dtd-23.01.2012	15429.00	58741.32
2	Consent to Establish dtd-09.01.2012	15429.84	58741.48

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	466	As per Schedule - I	The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be connected to the sewerage system provided by local body

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1	DG Set- 450 KVA	1	As per Schedule -II
S-2	DG Set- 400 KVA	1	As per Schedule -II

6. **Conditions under Solid Waste Rules, 2016:**

Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Wet Garbage	890 Kg/Day	OWC	Used as soil manure
2	Dry Garbage	1336 Kg/Day	Disposal	Authorized recyclers

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities.
10. PP shall extend the existing B.G. of Rs.5.0 Lakhs and obtain additional B.G.of Rs.5.0 Lakhs towards O&M of STP, OWC and compliance of conditions stipulated in EC and Consent to Operate.
11. The treated effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening.
12. Project Proponent shall install online monitoring system for the parameter pH, SS, BOD and flow at the outlet of STP.
13. Project Proponent shall provide Organic waste digester with composting facility or biodigester with composting facility.
14. Project Proponent shall comply the Construction and Demolition Waste Management Rules, 2016 which is notified by Ministry of Environment, Forest and Climate Change dtd.29/03/2016.
15. The project proponent shall make provision of charging of electric vehicles in atleast 40 % of total available parking area.
16. The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
17. PP shall submit Bank Guarantee of amount of Rs.24.75 Lakhs (5 times of one term fees x no. of year of violation). The same shall be forfeited as PP has not obtained revalidation of consent to establish after 09.01.2017, thus violated the consent conditions
18. PP shall obtain/Re-validated Environmental Clearance from competent authority for the proposed activity. PP shall not take effective steps towards construction without obtaining Environmental Clearance.
19. PP shall submit an affidavit in Boards prescribed format within 15 days regarding compliance of C to E & Environmental Clearance/CRZ Clearance.

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	100000.00	TXN2112002401	21/12/2021	Online Payment
2	100000.00	TXN2207000183	02/07/2022	Online Payment

**Copy to:**

1. Regional Officer, MPCB, Mumbai and Sub-Regional Officer, MPCB, Mumbai II
  - They are directed to ensure the compliance of the consent conditions.  
They are directed to extend the exiting B.G.of Rs.5.0 Lakhs and obtain addition B.G. of Rs.5.0 Lakhs towards compliance of consent condition and also obtain and forfeit the
  - B.G. of Rs.24.75 Towards violation i.e.not of obtained re-validation of Consent to Establish.
2. Chief Accounts Officer, MPCB,Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

- 1) A] As per your application, you have provided Proposed Primary, Secondary & Tertiary. based Sewage Treatment Plants (STPs) of combined capacity **500 CMD for treatment of domestic effluent of 466 CMD.**
- B] The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

- C] The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and connected to the sewerage system provided by local body.
- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) **The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act,1974 and as amended, and other provisions as contained in the said act.**

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	582.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

- 1) As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) and to observe the following fuel pattern-

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
S-1	DG Set-450 KVA	Acoustic Enclosure	4.50	HSD 0.142 Kg/Hr	1	SO2	0.068 Kg/Day
S-2	DG Set-400 KVA	Acoustic Enclosure	4.50			SO2	0.068 Kg/Day

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm <sup>3</sup>
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No.	Consent(C2E/ C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Establish	5.0 Lakhs	Extend the existing	Towards compliance of consent condition	CtoU or 09.01.2027	CtoU or 09.01.2027
2	Consent to Establish	5.0 Lakhs	Submit within 15 days	Towards compliance of consent condition	CtoU or 09.01.2027	CtoU or 09.01.2027
3	Consent to Establish	24.75 Lakhs	Submit within 15 days	Towards violation that not obtained Re-validation of CtoE	CtoU or 09.01.2027	CtoU or 09.01.2027

\*\* The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.  
**# Existing BG obtained for above purpose if any may be extended for period of validity as above.**

**BG Forfeiture History**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>Amount of BG imposed</b>	<b>Submission Period</b>	<b>Purpose of BG</b>	<b>Amount of BG Forfeiture</b>	<b>Reason of BG Forfeiture</b>
1	Consent to Establish	24.75 Lakhs	Submit within 15 days	Towards violation that not obtained Re-validation of CtoE	Forfeiture B.G. of Rs.24.75 Lakhs after submission	Towards violation that not obtained Re-validation of CtoE

**BG Return details**

<b>Srno.</b>	<b>Consent (C2E/C2O/C2R)</b>	<b>BG imposed</b>	<b>Purpose of BG</b>	<b>Amount of BG Returned</b>
NA				

**SCHEDULE-IV****General Conditions:**

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011).
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall make an application for renewal of the consent at least 60 days before date of the expiry of the consent.

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This certificate is digitally & electronically signed.

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## Application for Consent/ Authorisation

Sir,  
I/We hereby apply for\*

- Consent to Establish/Operate/Renewal of consent under section 25 and 26 of the Water (Prevention & Control of Pollution) Act, 1974 as amended.
- Consent to Establish/Operate/Renewal of consent under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended.
- Authorization/renewal of authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 in connection with my/our/existing/proposed/altered/ additional manufacturing/processing activity from the premises as per the details given below.

### Consent Information

**UAN No:**  
MPCB-CONSENT-0000169563

**Application submitted on:**  
28-04-2023

### Industry Information

**Consent To:**  
Operate

**IIN No.:**

**Submit to:**  
SRO - Mumbai II

**Type of institution:**  
Industry

**Industry Type:**  
O21 Building and construction project more than 20,000 sq. m built up area

**Category:**  
Orange

**Scale:**  
L.S.I

**Location of industry/activity/etc:**  
Private Industry Estate

**Name of Private Industry Estate:**  
RIZVI ESTATES AND HOTELS PVT LTD

**EC Reqd.**  
Yes

**EC Obtained**  
Application submitted

**Date Of Application**  
Nov 15, 2021

**Parivesh Proposal Number**  
SIA/MH/MIS/238255/2021

**Status Of Application**  
Details Attached

**Whether construction-buildup area is more than 20,000 sq.mtr.(Existing Expansion Unit)**

Yes

### General Information

1. Name, designation, office address with Telephone/Fax numbers, e-mail of the Applicant Occupier/Industry/Institution / Local Body.

**Name**  
Akhtar Rizvi

**Address**  
Rizvi House, 1st Floor,,Hill Road, Bandra West,Mumbai City,Mumbai City

**Designation**  
Director

**Taluka**  
Mumbai City

**Area**  
**501**

Village Kolkalyan, B/h. Kalina Church, Kalina, Santacruz East

**District**  
**20**

Mumbai city

**Telephone**

9773375507

**Fax****Email**

shahbaz.khan670@gmail.com

**Pan Number**

AAACR5021K

2. (a) Name and location of the industrial unit/premises for which the application is made (Give revenue Survey Number/Plot number name of Taluka and District, also telephone and fax number)

**Industry name**

RIZVI ESTATES AND HOTELS PVT LTD

**Location of Unit**

CTS No. Plot Bearing CTS No.6422, 6422/1-31, 6423, 6423/1 -6, 6424-A, 6424-B, 6424-B/1-4, 6424-C, 6424-C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394,7394/1-6, 7396, 7396/1-6, 7400, 7401 (pt), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11 at Village Kolkalyan, Behind Kalina Church, Kalina, Santacruz East, Mumbai

**Survey number/Plot Number**

7441,7441/1-14,7448,7448/1-17,7451,7451/1-11

**Taluka**

Village Kolkalyan, Kalina, Santacruz East

**District**

Mumbai city

(b) Details of the planning permission obtained from the local body/Town and Country Planning authority/Metropolitan Development authority/ designated Authority.

**Planning permission**

Slum Rehabilitation Authority MHADA

**Planning Authority**

Slum Rehabilitation Authority MHADA

Name of the local body under whose jurisdiction the unit is located and Name of the licence issuing authority

**Name of Local Body**

MCGM

**Name of the licence issuing authority**

MCGM

3. Names,addresses with Telephone and Fax Number of Managing Director / Managing Partner and officer responsible for matters connected with pollution control and/or Hazardous waste disposal.

**Name of Managing Director**

Akhtar Rizvi

**Telephone number**

9773375507

**Fax number****Officer responsible for day to day business**

Shahbaz Salim Khan

4. (a.) Are you registered Industrial unit ?

No

**Registration number**

U70100MH1978PTC020714

**Date of registration**

Oct 20, 1978

5. Gross capital investment of the unit without depreciation till the date of application (Cost of building, land, plant and machinery). (To be supported by an affidavit/undertaking on Rs.20/- stamp paper, annual report or certificate from a Chartered Accountant for proposed unit(s), give estimated figure)

**Gross capital (in Lakh)**

7500.00

**\* Verified**

Undertaking

**\* Terms**

1

**\* Consent Fee**

100000.00

6. If the site is located near sea-shore/river bank/other water bodies/Highway, Indicate the crow fly distance and the name of the water body, if any.

**Distance From**

SH/NH

**Distance(Km)**

1.00

**\* Name**

River

0.00

--NA--

Human Habitation	0.00
Religious Place	2.30
Historical Place	0.00
Creek/Sea	0.00

# 21

--NA--

Maha Laxmi Temple

# 502

6b. Enter Latitude and Longitude details of site

<b>Latitude</b>	<b>Longitude</b>
19.45822	72.515233

7. Does the location satisfy the Requirements Under relevant Central/State Govt. Notification such as Coastal Regulation Zone. Notification on Ecologically Fragile Area, Industrial Location policy, etc. If so, give details.

<b>Location</b>	<b>Approved Industry Area</b>	<b>Sensitive Area</b>	<b>If Yes, Name Of Area</b>	<b>Industry Location with Reference to CRZ</b>
NA	No	No	NA	

8. If the site is situated in notified industrial estate,

		<b>Details</b>
<b>(a) Whether effluent collection, treatment and disposal system has been provided by the authority.</b>	No	-
<b>(b) Will the applicant utilize the system, if provided.</b>	No	-
<b>(c) If not provided, details of proposed arrangement.</b>	NA	

9.

<b>(a) Total plot area (in square meter)</b>	<b>(b) Built up area and (in square meter)</b>	<b>(c) Area available for the use of treated sewage/ trade effluent for gardening/irrigation. (in square meter)</b>
15429.84	58741.32	1377.92

10. Month and year of commissioning of the Unit.

1978-10-20

11. Number of workers and office staff

<b>Workers</b>	<b>staff</b>	<b>Hrs. of shift</b>	<b>Weekly off</b>
5	5	8	1

12.

<b>(a) Do you have a residential colony Within the premises in respect of Which the present application is Made ?</b>	No	NA	
<b>(b) If yes, please state population staying</b>			
<b>Number of person staying</b>	<b>Water consumption</b>	<b>Sewage generation</b>	<b>Whether is STP provided?</b>
	582	466	Yes
<b>(c) Indicate its location and distance with reference to plant site.</b>			
<b>Number of person staying</b>	<b>Water consumption</b>		
-			

13. List of products and by-products Manufactured in tonnes/month or Kl/month or numbers/month with their types i.e.Dyes, drugs etc. Figures corresponding to maximum installed production capacity

### Products Name and Quantity

Product Name	UOM	Product Name	Existing	Consented	Proposed Revision	Total	Remarks
OTHERS	--NA--	0	0	0	0	0	NA

### Products Name and Quantity

Product Name	UOM	Quantity	Remarks
NA	--NA--	0	NA

14. List of raw materials and process chemicals with annual consumption corresponding to above stated production figures, in tonnes/month or kl/month or numbers/month.

Name of Raw Material	UOM	Quantity	Hazardous Waste	Hazardous Chemicals	Remarks
NA	--NA--	0	No	No	NA

15. Description of process of manufacture for each of the products showing input, output, quality and quantity of solid, liquid and gaseous wastes, if any from each unit process.

NA

### Part B : Waste Water aspects

16. Water consumption for different uses (m3/day)

Purpose	Consumption	Effluent Generation	Treatment	Remarks	Disposal	Remarks
Domestic Pourpose	582	466	STP	STP Capacity: 500 cmd	--NA--	
Water gets Polluted & Pollutants are Biodegradable	0	0	--NA--	-	--NA--	-
Water gets Polluted,Pollutants are not Biodegradable & Toxic	0	0	--NA--	-	--NA--	-
Industrial Cooling,spraying in mine pits or boiler feed	0	0	--NA--	-	--NA--	-
Others	0					

17. Source of water supply, Name of authority granting permission if applicable and quantity permitted.

Source of water supply	Name of Local Body	Name of authority granting permission	Qauntity permitted
Local Body	MCGM	MCGM	582

18. Quantity of waste water (effluent) generated (m3/day)

Domastic	Boiler Blowdown	Industrial	Cooling water blowdown
466	0	0	0
Process	DM Plants/Softening	Washing	Tail race discharge from

\* 19. Water budget calculations accounting for difference between water consumption and effluent generated.

0

20. Present treatment of sewage/canteen effluent (Give sizes/capacities of treatment units).

**Capacity of STP (m<sup>3</sup>/day)**

500

<b>Treatment unit</b>	<b>Size (mxm)</b>	<b>Retention time (hr)</b>
Primary clarifier	34	24
Aeration	34	24
Secondary Clarifier	34	24

21. Present treatment of trade effluent (Give sizes/capacities of treatment units) (A schematic diagram of the treatment scheme with inlet/outlet characteristics of each unit operation/process is to be provided. Include details of residue Management system (ETP sludges)

**Capacity of ETP (m<sup>3</sup>/day)**

0

<b>Treatment unit</b>	<b>Size (mxm)</b>	<b>Retention time (hr)</b>
-	0	0

22.

(i) Are sewage and trade effluents mixed together?

No

If yes, state at which stage-Whether before, intermittently or after treatment.

NA

23. Capacity of treated effluent sump, Guard Pond if any.

**Capacity of treated effluent sump (m<sup>3</sup>)** NA

**Effluent sump/Guard pond details** No NA

**If yes, state at which stage-Whether before, intermittently or after treatment.** No NA

24. Mode of disposal of treated effluent With respective quantity, m<sup>3</sup>/day

(i) into stream/river (name of river) NA (ii) into creek/estuary (name of Creek/estuary) NA

(iii) into sea NA (iv) into drain/sewer (owner of sewer) NA

(v) On land for irrigation on owned land/ase land. Specify cropped area. NA (vi) Connected to CETP NA

(vii) Quantity of treated effluent reused/ recycled, m<sup>3</sup>/day Provide a location map of disposal arrangement indicating the outler(s) for sampling. Treated effluent reused / recycled (m<sup>3</sup>/day) 0

25. (a) Quality of untreated/treated effluents (Specify pH and concentration of SS, BOD,COD and specific pollutants relevant to the industry. TDS to be reported for disposal on land or into stream/river.

**Untreated Effluent**

**PH**  
**505**

7-8

**SS (mg/l)**

100-200

**BOD (mg/l)**

250-300

**COD (mg/l)**

450-600

**TDS (mg/l)**

-

**Specific pollutant if any****Name****Value**

1

**Treated Effluent****pH**

7-8

**SS (mg/l)**

10 mg/l

**BOD (mg/l)**

&lt;10 mg/l

**COD (mg/l)**

40 mg/l

**TDS (mg/l)**

-

**Specific pollutant if any****Name****Value**

1

(b) Enclose a copy of the latest report of analysis from the laboratory approved by State Board/ Committee/Central Board/Central Government in the Ministry of Environment expected characteristics of the untreated/treated effluent

-

## 26. Fuel consumption

<b>Fuel Type</b>	<b>UOM</b>	<b>Fuel Consumption TPD/LKD</b>	<b>Calorific value</b>
HSD	Ltr/Hr	142	2500
<b>Ash content</b>	<b>Sulphur content</b>	<b>Quantity</b>	<b>Other (specify)</b>
0.01	0.01	1	-

## 27. (a) Details of stack (process &amp; fuel stacks: D. G. )

<b>(a) Stack number(s)</b>	<b>(b) Stack attached to</b>	<b>(c) Capacity</b>	<b>(d) Fuel Type</b>
2	DG set	450 kVA and 400 kVA	HSD
<b>(e) Fuel quantity (Kg/hr.)</b>	<b>(f) Material of construction</b>	<b>(g) Shape (round/rectangular)</b>	<b>(h) Height, m (above ground level)</b>
0.142	MS	Round	4..5
<b>(i) Diameter/Size, in meters</b>	<b>(j) Gas quantity, Nm<sup>3</sup>/hr.</b>	<b>(k) Gas temperature °C</b>	<b>(l) Exit gas velocity, m/sec.</b>
0.2	1000	250	5
<b>(m) Control equipment preceding the stack</b>	<b>(n) Nature of pollutants likely to present in stack gases such as Cl<sub>2</sub>, Nox, Sox TPM etc.</b>	<b>(o) Emissions control system provided</b>	<b>(p) In case of D.G. Set power generation capacity in KVA</b>
Acoustic Enclosures	PM	Acoustic Enclosures	450 kVA and 400 kVA

27. (B) Whether any release of odoriferous compounds such as Mercaptans, Phorate etc. Are coming out from any storages or process house.

NA

28. Do you have adequate facility for collection of samples of emissions in the form of port holes, platform, ladder etc. As per Central Board Publication "Emission regulations Part-III" ( December, 1985 )

<b>Port hole</b>	<b>No</b>	<b>Details</b>	<b>-</b>

29. Quality of treated flue gas emissions and process emissions. Quantity of treated flue gas emissions and process emissions.

Sr. No	Stack attached to	Parameter	Concentration mg/Nm3	flow (Nm3/hr)
1	-	-	0	0

(Specify concentration of criteria pollutants and industry/process-specific pollutants stack-wise. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Government in the Ministry of Environment & Forests. For proposed unit furnish expected characteristics of the emissions..

### Part - D: Hazardous Waste aspect

30. Information about Hazardous Waste Management as defined in Hazardous Waste (Management & Handling ) Rules, 1989 as amended in Jan.,2000. Type/Category of Waste as per

#### Waste (Annually) Schedule I

Cat No	Type	Qty	UOM
NA		0	--NA--
<b>Max</b>	<b>Method of collection</b>	<b>Method of reception</b>	<b>Method of storage</b>
	NA	NA	NA
<b>Method of transport</b>	<b>Method of treatment</b>	<b>Method of disposal</b>	
NA	NA	NA	

#### Waste (Annually) Schedule II

31. Details about use of hazardous waste

Name of hazardous waste/Spent chemical	Quantity used/month	Party from whom purchased	Party to whom sold
NA	0	NA	NA

32.

**a. Details about technical capability and equipments available with the applicant to handle the Hazardous Waste**

NA

**b. Characteristics of hazardous waste(s) Specify concentration of relevant pollutants. Enclose a copy of the latest report of analysis from the laboratory approved by State Board/Central Board/Central Govt. in the ministry of Environment & Forests. For proposed units furnish expected characteristics**

NA

33.

**Copy of format of manifest/record Keeping practiced by the applicant.**

NA

34.

**Details of self-monitoring (source and environment system)**

NA

Are you using any imported hazardous waste. If yes, give details.

NA

---

36.

**Copy of actual user Registration/certificate obtained from State Pollution Control Board/Ministry of Environment & Forests, Government of India, for use of hazardous waste.**

NA

---

37.

**Present treatment of hazardous waste, if any (give type and capacity of treatment units)**

NA

---

38. Quantity of hazardous waste disposal

**(i) Within factory**

0

**(ii) Outside the factory (specify location and enclose copies of agreement.)**

0

**(iii) Through sale (enclosed documentary proof and copies of agreement.)**

0

**(iv) Outside state/Union Territory, if yes particulars of (1 & 3 ) above.**

0

**(v) Other (Specify)**

0

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#### Part - E: Additional information

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39.

**a. Do you have any proposals to upgrade the present system for treatment and disposal of effluent/emissions and/or hazardous waste.**

NA

**b. If yes, give the details with time- schedule for the implementation and approximate expenditure to be incurred on it.**

NA

---

40.

**Capital and recurring (O & M) expenditure on various aspect of environment protection such as effluent, emission, hazardous waste, solid waste, tree- plantation, monitoring, data acquisition etc. (give figures separately for items implemented/to be implemented).**

NA

---

41.

**To which of the pollution control equipment, separate meters for recording consumption of electric energy are installed ?**

NA

---

42.

**Which of the pollution control items are connected to D.G. Set (captive power source) to ensure their running in the event of normal power failure**

43. Nature, quantity and method of disposal of non- hazardous solid waste generated separately from the process of manufacture and waste treatment. (Give details of area/capacity available in applicant's land)

Type	Quantity	UOM	Treatment	Disposal	Other Details
Wet garbage	890	Kg/Day	Composting	OWC Used as soil manure	-
Dry garbage	1336	Kg/Day	Segregated	Handed over to Authorized recycler	-
STP Sludge	5	m3/day	Composting	OWC Used as soil manure	-

44. Hazardous Chemicals - Give details of Chemicals and quantities handled and Stored.

**(i) Is the unit a Major Accident Hazard unit as per Mfg.Storage Import Hazardous Chemicals Rules ?**

NA

**(ii) Is the unit an isolated storage as defined under the MSIHC Rules ?**

NA

**(iii) Indicate status of compliance of Rules 5,7,10,11,12,13 and 18 of the MSIHC Rules.**

NA

**(iv) Has approval of site been obtained from the concerned authority?**

NA

**(v) Has the unit prepared an off-site Emergency Plan? Is it updated ?**

NA

**(vi) Has information on imports of Chemicals been provided to the concerned authority?**

NA

**(vii) Does the unit possess a policy under the PLI Act?**

NA

45. Brief details of tree plantation/green belt development within applicant's premises ( in hectares )

Open Space Availability	Plantation Done On	Number of Trees Planted
1377.92 Square meter	800 Square meter(58 %)	80

46.

**Information of schemes for waste Minimization, resource recovery and recycling - implemented and to be implemented, separately.**

NA

47.

**(a) The applicant shall indicate whether Industry comes under Public Hearing, if so, the relevant documents such as EIA, EMP, Risk Analysis etc. shall be submitted, if so, the relevant documents enclosed shall be indicated accordingly.**

NA

**(b) Any other additional information that the applicants desires to give**

NA

**(c) Whether Environmental Statement submitted ? If submitted, give date of submission.**

NA

48.

**I/We further declare that the information furnished above is correct to the best of my/our knowledge.**

49.

509 I/We hereby submit that in case of any change from what is stated in this application in respect of raw materials, 28 inputs, process of manufacture and treatment and/or disposal of effluent, emission, hazardous wastes etc. In quality and quantity; a fresh application for Consent/Authorization shall be made and until the grant of fresh Consent/Authorization no change shall be made.

50.

I/We undertake to furnish any other information within one month of its being called by the Board

Yours faithfully

Signature : Shahbaz Salim Khan

Name : Shahbaz Salim Khan

Designation : Manager

#### Additional Information

#### Air Pollution

Sr No.	Air Pollution Source	Pollutants	APCS Provided	Remark
1	DG set stack	PM	Acoustic enclosure	-

Separate EM Provided No Other Emission Sources Not Applicable

Measures Proposed Not Applicable Foul Smell Coming Out No

Air Sampling Facility Details -

#### D.G. Set Details

Description	Capacity(KVA)	Remarks
450 kVA AND 400 kVA	850	NA

#### Hazardous Waste Generation

Hazardous Waste	Quantity	UOM	Treatment	Disposal	Other Details
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#### CHWTSDF Details

Member of CHWTSDF	CHWTSDF Name	Remarks
-------------------	--------------	---------

#### Cess Details

Cess Applicable	Cess Paid	If Yes, UpTo
No	No	Jan 1 1900 12:00:00:000AM

#### Legal Actions

Legal Action Taken	Legal Record Of Company	Legal Action Details	Remarks
No			

Bank Guarantee Applicable:

No





## Congratulation

Document uploaded successfully

## MPCB Documents

Sr No.	Document Name	Document Category	Date	Action
No document received yet				

**\* Note :** Please note that 0 compulsory documents are yet to be uploaded. Please upload the below documents to proceed to payment section.

## Uploaded documents

Sr No.	Document Category	Document Name	Date	Action
1	Fixed Assets Schedule (For gross Block of assets)	Undertaking	28-04-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
2	Manufacturing Process	Manufacturing Process	28-04-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
3	Industry Registration	Company Registration Certificate	28-04-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
4	Land Ownership Certificate	List of Directors	28-04-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
5	Previous Consent copy	Not Applicable	28-04-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
6	Detailed proposal of pollution control system	STP Details	28-04-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
7	Detailed proposal of pollution control system	SWM Details	28-04-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
8	Audited Balance Sheet	Audited Balance Sheet	05-05-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
9	Other	NGT Order	05-05-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
10	Other	8.1 EC Application	05-05-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
11	Other	8.2 EC_Rizvi	05-05-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
12	Other	9. Architecture Certificate	05-05-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
13	Other	BG- 5 lac	05-05-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>
14	Other	Bank Guarantee Ack Rs. 24.75 Lac	05-05-2023	<a href="#">Download</a>   <a href="#">Message</a>   <a href="#">Delete</a>

## My Documents

**Note:** For infrastructure projects submit architecture area statement additionally.

**Note:** If project attracts EIA notifications submit environmental clearance copy and for infrastructure project environmental clearance & architect completion certificate.

## Upload New

**Note:** Document must be in pdf format and size must be less than 2MB

### Sample Copies:

- [1\) CA Certificate format for Single Units](#)
- [2\) CA Certificate format for Multiple Units](#)
- [3\) Undertaking Format](#)

Document Type \*

Document Name \*

Choose File

 No file chosen



Enter the code above here :

Upload [Back](#)



513 **32**  
Maharashtra Pollution Control Board  
महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Thank you. Your payment has been successfully received with following details.

### Transaction Receipt

<b>Transaction Status:</b>	Success
<b>Transaction Reference no:</b>	YBBC1877515058
<b>Transaction no:</b>	TXN2305000810
<b>Transaction On:</b>	08-05-2023 12:33:59
<b>Payment For:</b>	MPCB-CONSENT-0000169563
<b>Email:</b>	shahbaz.khan670@gmail.com
<b>Mobile no:</b>	9773375507
<b>Amount:</b>	100000.00 INR.

MUNICIPAL CORPORATION OF GREATER MUMBAI  
TREE AUTHORITY

Office of the Supdt.of Gardens  
Veermata Jijabai Bhosale Udyan  
Dr.Ambedkar Road, Byculla (E),  
Mumbai-400 027.

No. : DySG/TA/ZIII/ 852

Date : 24/10/2013

To  
M/s Rizvi Land Developers Pvt.Ltd  
Rizvi House 1<sup>st</sup> Floor,Hill Road  
Bandra (West)Mumbai 400050.

Sub : N.O.C.for O.C. for proposed Rehab building A/5 on plot bearing C.T.S. No 6422,6422/1 to 31,6423,6423/1-6,6424A,6424B,6424B/1- 4,6424C , 6424C-/1-3,6426,6422,6422/1-31,6423,6423/1-6,6424A,6424B,6424B/1-4,6424C,6424C/1-3,6426.7376A/2,7376A/3,7377,7379/1-3,7381,7381/1-16 7382,7382/1-3,7394,7394/1,7394/2-6,7396,7396/1-6,7400,7401(PT),7402, 7402/1-17,7403A,7403A/1-47,7403B,7403D,7403D/1-20,7408,7408/1-6 7437,7437/1-53,7438,7438/1-7,7440,7440/1,7441,7441/1to14,7448,7448/1-17,7451,7451/1-11 village Kolkalyan Santacruz (East) Mumbai

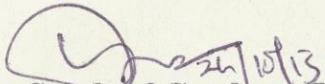
Please refer to your letter No. Nil dt 23<sup>th</sup> September 2013. on the above cited subject.

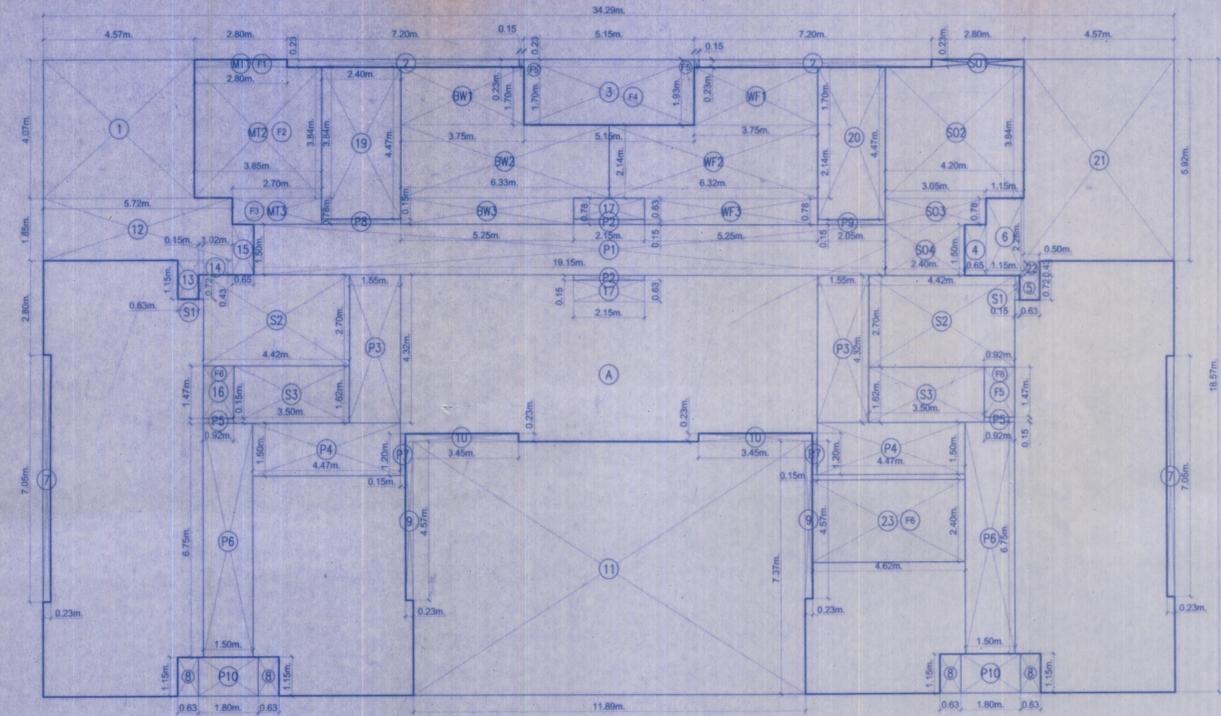
It is to certify that 07 (SEVEN)nos. of trees have been planted as per the norms in the said property.

Further in accordance with the provision under section 11(1) of the Maharashtra (Urban Area) Protection & Preservation of Trees Act 1975. You are hereby directed to take utmost care of the newly planted trees, so that these trees grow properly along with Nil of existing old trees and give a report to the Tree Officer about the condition of these trees once in a six months for a period of 3 years.

You are further directed that, while handing over the said property to owner / society or authorised person, all the trees as mentioned above existing on the site also should be handed over to them with tree inventory & proper record with due acknowledgement from them.

Yours faithfully,

  
Dy.Supdt.of Gardens (Z-III)



GROUND FLOOR AREA DIAGRAM

(SCALE :- 1:100)

**CARPET AREA CALCULATION**

FOR FLAT NO: 1 TO 9

LIVING	2.40 X 4.32 X 1 =	10.37	SQ.MT.
ALCOVE	1.10 X 0.15 X 1 =	0.16	SQ.MT.
ROOM	2.40 X 2.00 X 1 =	4.80	SQ.MT.
BATH	0.91 X 0.15 X 1 =	0.14	SQ.MT.
W.C.	2.50 X 2.40 X 1 =	6.00	SQ.MT.
PASS	0.91 X 0.15 X 1 =	0.14	SQ.MT.
	1.00 X 1.22 X 1 =	1.22	SQ.MT.
	0.75 X 0.15 X 1 =	0.11	SQ.MT.
	0.90 X 1.22 X 1 =	1.10	SQ.MT.
	0.75 X 0.15 X 1 =	0.11	SQ.MT.
	0.90 X 0.95 X 1 =	0.85	SQ.MT.
<b>TOTAL ADDITION</b>		<b>25.00</b>	<b>SQ.MT.</b>

**BUILT UP AREA CALCULATION**

GROUND FLOOR  
GROSS AREA CALCULATION  
A) 34.29 X 18.57 X 1 = 636.77 SQ.MT.

**DEDUCTIONS**

D1)	4.57 X 4.07 X 1 =	18.60	SQ.MT.
D2)	7.20 X 0.23 X 2 =	3.31	SQ.MT.
D3)	5.15 X 1.93 X 1 =	9.94	SQ.MT.
D4)	0.65 X 1.50 X 1 =	0.98	SQ.MT.
D5)	0.63 X 0.72 X 1 =	0.45	SQ.MT.
D6)	1.15 X 2.28 X 1 =	2.62	SQ.MT.
D7)	0.23 X 7.05 X 2 =	3.24	SQ.MT.
D8)	0.63 X 1.15 X 4 =	2.90	SQ.MT.
D9)	0.23 X 4.57 X 2 =	2.10	SQ.MT.
D10)	3.45 X 0.23 X 2 =	1.59	SQ.MT.
D11)	11.89 X 7.37 X 1 =	87.63	SQ.MT.
D12)	5.72 X 1.85 X 1 =	10.58	SQ.MT.
D13)	0.63 X 1.15 X 1 =	0.72	SQ.MT.
D14)	1.02 X 0.43 X 1 =	0.44	SQ.MT.
D15)	0.65 X 1.50 X 1 =	0.98	SQ.MT.
D16)	0.92 X 1.47 X 1 =	1.35	SQ.MT.
D17)	2.15 X 0.83 X 2 =	2.71	SQ.MT.
D18)	0.92 X 1.47 X 1 =	1.35	SQ.MT.
D19)	2.40 X 4.47 X 1 =	10.73	SQ.MT.
D20)	2.05 X 4.47 X 1 =	9.16	SQ.MT.
D21)	4.57 X 5.92 X 1 =	27.05	SQ.MT.
D22)	0.50 X 0.43 X 1 =	0.22	SQ.MT.
D23)	4.62 X 2.40 X 1 =	11.09	SQ.MT.
<b>TOTAL</b>		<b>209.74</b>	<b>SQ.MT.</b>

**TOTAL CONSTRUCTED BUILT UP AREA**  
(I) - (II) = (A)  
636.77 - 209.74 = 427.03 SQ.MT.-(A)

**STAIR CASE & LIFT AREA CALCULATION**

S1)	0.15 X 0.72 X 2 =	0.22	SQ.MT.
S2)	4.42 X 2.70 X 2 =	23.87	SQ.MT.
S3)	3.50 X 1.62 X 2 =	11.34	SQ.MT.
<b>TOTAL</b>		<b>35.43</b>	<b>SQ.MT.</b>

**PASSAGE AREA**

P1)	19.15 X 1.50 X 1 =	28.71	SQ.MT.
P2)	2.15 X 0.15 X 2 =	0.65	SQ.MT.
P3)	1.55 X 4.32 X 2 =	13.40	SQ.MT.
P4)	4.47 X 1.50 X 2 =	13.41	SQ.MT.
P5)	0.92 X 0.15 X 2 =	0.28	SQ.MT.
P6)	1.50 X 6.75 X 2 =	20.25	SQ.MT.
P7)	0.15 X 1.20 X 2 =	0.36	SQ.MT.
P8)	2.40 X 0.15 X 1 =	0.36	SQ.MT.
P9)	2.05 X 0.15 X 1 =	0.31	SQ.MT.
P10)	1.80 X 1.15 X 1 =	4.14	SQ.MT.
<b>TOTAL</b>		<b>81.87</b>	<b>SQ.MT.</b>

**FUNGIBLE AREA DEDUCTION (METER ROOM)**

F1)	2.80 X 0.23 X 1 =	0.64	SQ.MT.
F2)	3.85 X 3.84 X 1 =	14.78	SQ.MT.
F3)	2.70 X 0.78 X 1 =	2.11	SQ.MT.
<b>TOTAL</b>		<b>17.53</b>	<b>SQ.MT.</b>

**FUNGIBLE AREA DEDUCTION (STILT)**

F4)	5.15 X 1.70 X 1 =	9.93	SQ.MT.
F5)	0.15 X 1.47 X 2 =	0.07	SQ.MT.
F6)	4.62 X 2.40 X 1 =	11.09	SQ.MT.
<b>TOTAL</b>		<b>21.09</b>	<b>SQ.MT.</b>

**F-FUNGIBLE AREA DEDUCTION (DUCT)**

F5)	0.92 X 1.47 X 2 NOS =	2.70	SQ.MT.
<b>TOTAL</b>		<b>2.70</b>	<b>SQ.MT.</b>

**METER ROOM AREA CALCULATION**

MT1) 2.80 X 0.23 X 1 = 0.64 SQ.MT.  
MT2) 3.85 X 3.84 X 1 = 14.78 SQ.MT.  
MT3) 2.70 X 0.78 X 1 = 2.11 SQ.MT.

**BALWADI AREA CALCULATION**

BW1) 3.75 X 1.70 X 1 = 6.38 SQ.MT.  
BW2) 6.33 X 2.14 X 1 = 13.55 SQ.MT.  
BW3) 5.25 X 0.78 X 1 = 4.10 SQ.MT.

**WELFARE CENTRE AREA CALCULATION**

WL1) 3.75 X 1.70 X 1 = 6.38 SQ.MT.  
WL2) 6.33 X 2.14 X 1 = 13.55 SQ.MT.  
WL3) 5.25 X 0.78 X 1 = 4.10 SQ.MT.

**SOCIETY OFFICE CENTRE AREA CALCULATION**

SO1) 2.80 X 0.23 X 1 = 0.64 SQ.MT.  
SO2) 4.20 X 3.84 X 1 = 16.13 SQ.MT.  
SO3) 3.05 X 0.78 X 1 = 2.38 SQ.MT.  
SO4) 2.40 X 1.50 X 1 = 3.60 SQ.MT.

**TOTAL AMENITIES AREA CALCULATION**

(II) + (III) + (IV) = 24.03 + 24.03 + 22.75 = 70.81 SQ.MT.

**EXCESS B.U.A. COUNTED IN SALE = 9.53 SQ.M.-(E)**

**TOTAL REHAB COMPONENT AREA**  
(I) - (B) - (F) - (E) = 427.03 - 35.43 - 17.53 - 9.53 - 364.54 SQ.MT.-(F)

**TOTAL REHAB F.S.I.**  
(F) - (C) - (D) = 364.54 - 81.87 - 70.81 = 211.86 SQ.MT.

**BUILT-UP AREA FOR GROUND FLOOR = 211.86 SQ.MT.**

**CONTENTS OF SHEET ①**

REHAB BLDG. (A-5) GROUND FLOOR PLAN, AREA DIAGRAM & AREA CALCULATIONS, CARPET AREA STATEMENT, TABLE OF REHAB COMPONENT AREA & TENEMENT, SHOPS NAME, ANNEX-NO., AREA & EXCESS AREA STATEMENT

Certified that (Sera) trees are planted in the property, along with the nos. of existing old trees. These trees shall be preserved and maintained properly.

**SHOPS NAME, ANNEX-NO., AREA & EXCESS AREA STATEMENT**

REHAB SHOP NOS.	NAME OF OWNER	Ann-II NOS.	AREA PER ANNEX	AREA CERTIFIED BY ARCHITECT SOCIETY	PROPOSED AREA	EXCESS AREA
SHOP 1	MALESH AJAPA SIKAL (CLINIC)	238	7.26		7.26	0.00
SHOP 2	ISHWARLAL B THAKUR	12	17.50		17.50	0.00
SHOP 3	AMBHAKANJALI LAUNDARY	484	6.29		6.29	0.00
SHOP 4	AKLAKH AHMAD KHAN	474	9.12		9.12	0.00
SHOP 5	SHITALADEVI AMARWATH DUBE	497	-	10.73	10.73	0.00
SHOP 6	BALKRISHNA AMARWATH DUBE	498	-	10.73	10.73	0.00
SHOP 7	SHAMU MOHD BILDAR CHOUDHARY	475	8.60		8.60	0.00
SHOP 8	SITA RAMCHANDRA NADAR	661	6.12		6.12	0.00
SHOP 9	CHOUDHARY MOHD. RAJQUE	13	12.08		13.08	1.00
SHOP 10	REHANA BEGAM YASIM ALI	07	6.18		12.08	5.90
SHOP 11	SHEKH MOHD. KARIM (DEATH)	14	11.03		11.22	0.19
SHOP 12	SATYANARAYAN KURMA	184	1.10		1.23	0.13
SHOP 13	MADHUKAR GANPAT PICHAD	04	11.15		12.11	0.96
SHOP 14	MOTILAL NAGDA	481	-	15.39	15.39	0.00
SHOP 15	JANTA PAN BDI (STALL)	476	-	18.83	18.91	0.08
SHOP 16	LALMUNI GUPTA	483	4.56		4.60	0.04
SHOP 17	ABDUL KHAN BEHRUL AMIN KHAN	183	12.60		12.60	0.00
SHOP 18	FALDAR JASRAL SUDHORI JASRAL	544	15.20		15.20	0.00
<b>TOTAL</b>			<b>128.79</b>	<b>55.68</b>	<b>192.77</b>	<b>8.30</b>

EXCESS B.U.A. = Excess Carpet Area Of Shops X Built Up Area Of Shops Proposed Carpet Area Of Shops = 8.30 SQ.M. X 221.398 SQ.M. = 192.77 SQ.M. = 9.53 SQ.M.

**PROFORMA 'B'**

**DESCRIPTION OF PROPOSAL & PROPERTY**

PROPOSED SR SCHEME ON PLOT BEARING C.T.S. NOS. 6422, 6422/1-31, 6423, 6423/1-6, 6424A, 6424B, 6424B/1-4, 6424C, 6424C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7384, 7384/1-6, 7386, 7386/1-6, 7400, 7400/1-17, 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7449, 7449/1-4, 7450, 7450/1-12, 7451, 7451/1-11, OF VILLAGE KOLEKALYAN, SANTACRUZ (EAST), MUMBAI.

FOR:- NEW KALINA CO. OP. HSG. SOCIETY (LTD.)  
MAHATMA PHULE CO. OP. HSG. SOCIETY (PROP.)  
SAHYADRI CO. OP. HSG. SOCIETY (PROP.)

JOB NO.	DRG. NO.	DATE	SCALE	DRN. BY	CHK. BY
			1:100	VIKAS	

NAME OF THE OWNER AND SIGNATURE  
M/S RIZVI LAND DEVELOPMENTS PVT. LTD.

CERTIFICATE OF AREA

CERTIFICATE THAT THE PLOT U/R WAS SURVEYED BY ME ON DATED... AND THE DIMENSIONS OF SIDES ETC. OF PLOT STATED ON PLAN ARE AS MEASURED ON SITE AND THE AREA SO [1189.61] SQ.M. WORKED OUT TALLIES WITH THE AREA STATED IN DOCUMENTS OF OWNERSHIP TOWN PLANNING RECORDS.

AR. LEENA CHURI  
(CA 2005/35538)

STAMP AND DATE OF APPROVAL OF PLANS

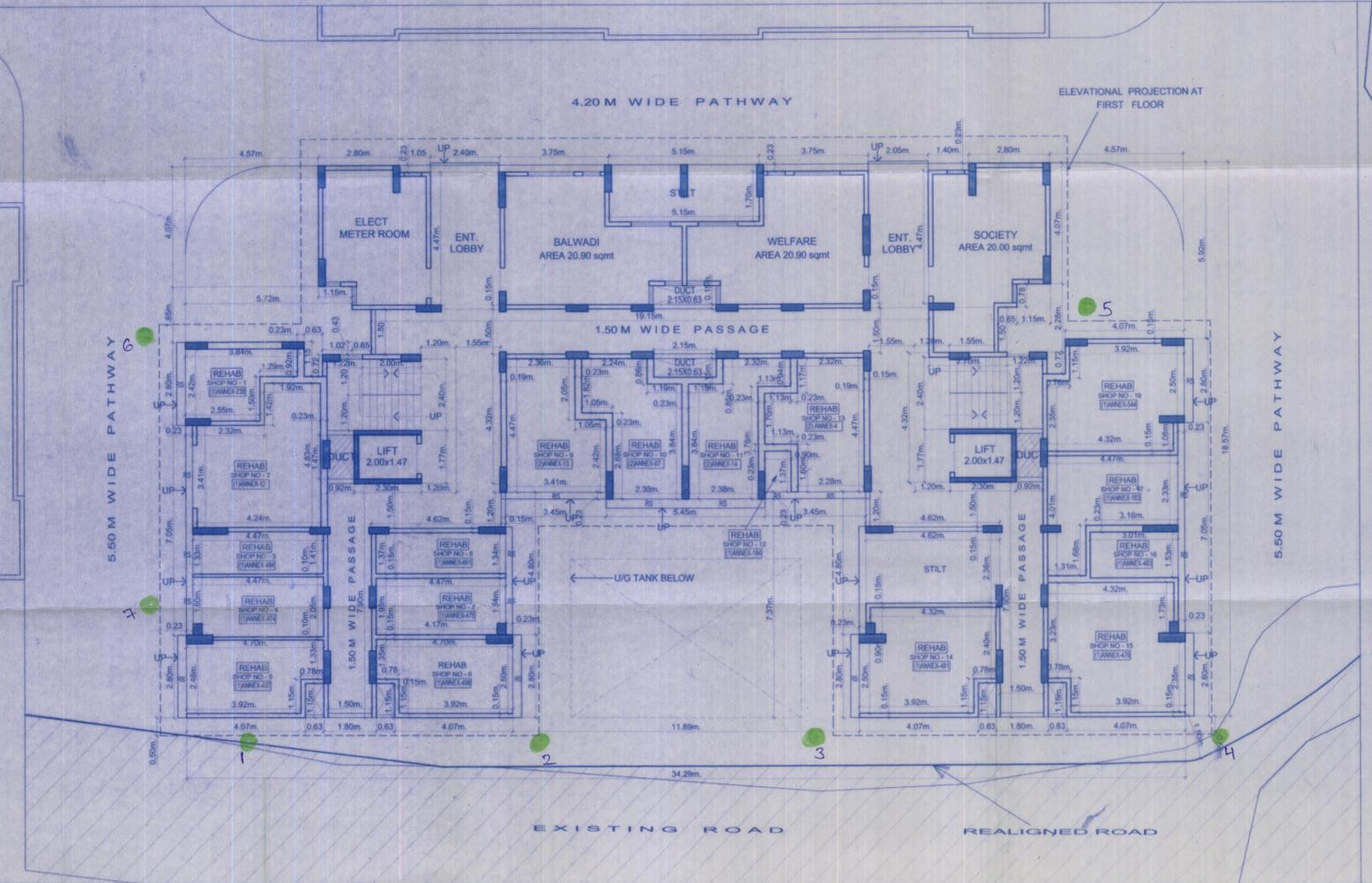
Approved subject to the conditions mentioned in this office permission Letter No. SRV/NGI/2777/ME/PL/AP Dated: 29/1/2020

NAME & SIGNATURE OF ARCHITECTS

CERTIFIED TRUE COPY  
Essaargroup Architects & Interior Designers  
AR. LEENA CHURI  
(CA 2005/35538)

**ESSAARGROUP**  
ARCHITECTS AND INTERIOR DESIGNERS

DESIGN STUDIO  
20/A, WESTERN TOWER, WESTERN EXPRESS HIGHWAY, NEXT TO BHEL FERRY FACTORY, ANDHER (EAST), MUMBAI-400 099.  
TELEPHONE : 022 6710 99 86 email : essaargroup@rediffmail.com



GROUND FLOOR PLAN

(SCALE :- 1:100)

**TABLE SHOWING FLOOR WISE DISTRIBUTION OF TENEMENT.**

FLOORS	NO. OF REHAB TENEMENTS	NO. OF PAP	COMM REHAB	NO. OF RESID COMM REHAB	NO. OF BALWADI	NO. OF WELFARE CENTER	NO. OF SOCIETY OFFICE	TOTAL
GROUND	0	-	18	-	1	1	1	21
FIRST	12	-	-	-	-	-	-	12
SECOND	12	-	-	-	-	-	-	12
THIRD	12	-	-	-	-	-	-	12
FOURTH	12	-	-	-	-	-	-	12
FIFTH	12	-	-	-	-	-	-	12
SIXTH	12	-	-	-	-	-	-	12
SEVENTH	12	-	-	-	-	-	-	12
TOTAL	84	-	18	-	1	1	1	105

**TABLE SHOWING REHAB COMPONENT AREA OF REHAB BLDG.**

FLOORS	CONST. BUILTUP AREA	AREA OF STAIRCASE, LIFT, STAIR, LOBBY	METER ROOM AREA	AREA OF REHAB SHOPS	AREA OF RES/ COMM	EXCESS BUILT UP AREA	TOTAL REHAB COMPONENT AREA	AREA OF PASSAGE	AREA OF AMENITIES	REHAB AREA FOR F.S.I. PURPOSE	METER ROOM AREA	STILT AREA	DUCT AREA	ELEVATION AREA	TOTAL
GROUND	427.03	35.43	17.53	-	-	9.53	364.54	81.87	70.81	211.86	17.53	21.09	2.70	-	413.2
FIRST	467.51	35.43	-	-	-	-	432.08	84.82	-	347.26	-	-	-	2.70	107.46
SECOND	467.51	35.43	-	-	-	-	432.08	84.82	-	347.26	-	-	-	2.70	62.09
THIRD	467.51	35.43	-	-	-	-	432.08	84.82	-	347.26	-	-	-	2.70	55.23
FOURTH	467.51	35.43	-	-	-	-	432.08	84.82	-	347.26	-	-	-	2.70	55.23
FIFTH	467.51	35.43	-	-	-	-	432.08	84.82	-	347.26	-	-	-	2.70	55.23
SIXTH	467.51	35.43	-	-	-	-	432.08	84.82	-	347.26	-	-	-	2.70	63.73
SEVENTH	467.51	35.43	-	-	-	-	432.08	84.82	-	347.26	-	-	-	2.70	63.73
TOTAL	3699.60	283.44	17.53	-	-	9.53	3389.10	675.61	70.81	2642.68	17.53	21.09	21.60	482.70	522.92

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**TREE AUTHORITY**

Office of the Supdt. of Gardens  
Veermata Jijabai Bhosale Udyan  
Dr. Ambedkar Road, Byculla (E),  
Mumbai-400 027.  
No. : DySG/Z-III/ 56/TACP  
Date : 17.6.2016

To,  
M/s. Rizvi Land Developments Pvt. Ltd.,  
Rizvi House, 1<sup>st</sup> Floor,  
Hill Road, Bandra (W),  
Mumbai- 400 050,

**Sub :** N.O.C .for the plantation of trees for getting Occupation Certificate for under S.R.A. Scheme Rehab building No.A- 3 proposed building on plot no baring CTS No. 6422,6422/1 to 31,6423,6423/1 to 6, 6424-A, 6424-B,6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426,6426/ 1to 17, 6427,6427/1 to 16, 6429-A,6429-A/ 1to 11, 7370,7374,7375,7376-A,7376-A/ 1 to 16, 7377,7379,7379/ 1to 3, 7381,7381/1 to 16, 7382,7382/1 to 3, 7394,7394/1 to 6, 7396,7396/ 1 to 6, 7400,7401(pt), 7402, 7402/ 1to 17, 7403-A, 7403-A/ 1 to 47, 7403-B, 7403- D, 7403-D/ 1 to 20, 7408, 7408/ 1to 6, 7437, 7437/1 to 53, 7438, 7438/ 1to 7, 7440,7440/1 to 14, 7441,7441/ 1 to 14, 7448,7448/ 1 to 17, 7451,7451/ 1 to 11, 7395, 7446A, 7446A/ 1- 6, 7446B, 7447, 6425A, 6425A/ 1-9, 6425B, 6425B/1 -6, 7449, 7449/ 1- 4, 7450, 7450/ 1- 22 of Village Kolkalyan Kalina, Santacruz (E), Mumbai.

**Ref :** SRA/ ENG / 3104 / HE / PL / AP dt. 29.05.2014.

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You are further directed that, while handing over the said property to owner / society or authorized person, all the trees as mentioned above existing on the site also should be handed over to them with tree inventory & proper record with due acknowledgment from them.

Yours faithfully,

-sd-  
Supdt. of Gardens  
& Tree Officer

**Copy to :**

✓ M/s. Essar Group,  
Architects,  
208-A, Wing, Western Tower,  
Western Express Highway,  
Next to Bisleri Ltd., W.E. Highway,  
Andheri (E),  
Mumbai - 400 099.

14.6.16  
Supdt. of Gardens  
& Tree Officer

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**TREE AUTHORITY**

Office of the Supdt. of Gardens  
Veermata Jijabai Bhosale Udyan  
Dr. Ambedkar Road, Byculla (E),  
Mumbai-400 027.

No. : DySG/Z-III/ 56/TACP

Date : 17.6.2016

To,  
M/s. Rizvi Land Developments Pvt. Ltd.,  
Rizvi House, 1<sup>st</sup> Floor,  
Hill Road, Bandra (W),  
Mumbai- 400 050.

**Sub :** N.O.C .for the plantation of trees for getting Occupation Certificate for under S.R.A. Scheme Rehab building No.A- 3 proposed building on plot no baring CTS No. 6422,6422/1 to 3, 6423,6423/1 to 6, 6424-A, 6424-B,6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426,6426/ 1to 17, 6427,6427/1 to 16, 6429-A,6429-A/ 1to 11, 7370,7374,7375,7376-A,7376-A/ 1 to 16, 7377,7379,7379/ 1to 3, 7381,7381/1 to 16, 7382,7382/1 to 3, 7394,7394/1 to 6, 7396,7396/ 1 to 6, 7400,7401(pt), 7402, 7402/ 1to 17, 7403-A, 7403-A/ 1 to 47, 7403-B, 7403- D, 7403-D/ 1 to 20, 7408, 7408/ 1to 6, 7437, 7437/1 to 53, 7438, 7438/ 1to 7, 7440,7440/1 to 14, 7441,7441/ 1 to 14, 7448,7448/ 1 to 17, 7451,7451/ 1 to 11, 7395, 7446A, 7446A/ 1- 6, 7446B, 7447, 6425A, 6425A/ 1-9, 6425B, 6425B/1 -6, 7449, 7449/ 1- 4, 7450, 7450/ 1- 22 of Village Kolekalyan Kalina, Santacruz (E), Mumbai.

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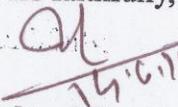
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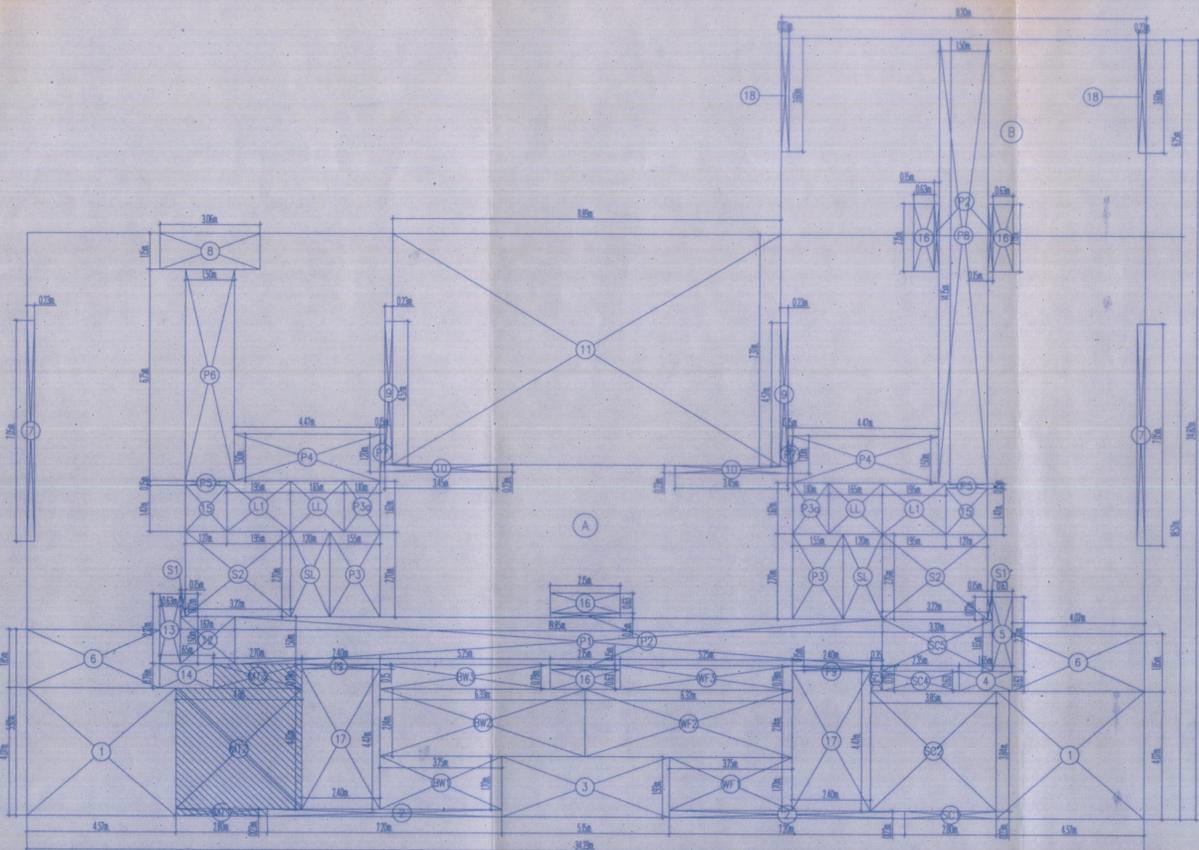
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Yours faithfully,

  
Supdt. of Gardens  
& Tree Officer



GROUND FLOOR AREA DIAGRAM  
(SCALE :- 1:100)

**BUILT UP AREA CALCULATION**  
GROUND FLOOR

**GROSS AREA CALCULATION**

A)	34.29	X	18.57	X	1	=	636.77	SQ.MT.
B)	11.20	X	6.25	X	1	=	70.00	SQ.MT.
<b>TOTAL</b>							<b>= 706.77</b>	<b>SQ.MT.-(I)</b>

**DEDUCTIONS**

D1)	4.57	X	4.07	X	2	=	37.20	SQ.MT.
D2)	7.20	X	0.23	X	2	=	3.31	SQ.MT.
D3)	5.15	X	1.93	X	1	=	9.94	SQ.MT.
D4)	1.65	X	0.69	X	1	=	1.04	SQ.MT.
D5)	0.83	X	2.37	X	1	=	1.49	SQ.MT.
D6)	4.07	X	1.85	X	2	=	15.06	SQ.MT.
D7)	0.23	X	7.05	X	2	=	3.24	SQ.MT.
D8)	3.06	X	1.15	X	1	=	3.52	SQ.MT.
D9)	0.23	X	4.57	X	2	=	2.10	SQ.MT.
D10)	3.45	X	0.23	X	2	=	1.59	SQ.MT.
D11)	11.89	X	7.37	X	1	=	87.63	SQ.MT.
D12)	1.67	X	1.50	X	1	=	2.51	SQ.MT.
D13)	0.83	X	2.22	X	1	=	1.40	SQ.MT.
D14)	1.65	X	0.78	X	1	=	1.29	SQ.MT.
D15)	1.27	X	1.47	X	2	=	3.74	SQ.MT.
D16)	2.15	X	0.63	X	4	=	5.42	SQ.MT.
D17)	2.40	X	4.47	X	2	=	21.46	SQ.MT.
D18)	0.23	X	3.60	X	2	=	1.66	SQ.MT.
<b>TOTAL</b>							<b>= 203.80</b>	<b>SQ.MT.-(II)</b>

**TOTAL CONSTRUCTED BUILT UP AREA**  
(I) - (II) = (A)  
706.77 - 203.80 = 503.17 SQ.MT.-(A)

**STAIR CASE & LIFT AREA CALCULATION**

S1)	0.15	X	0.72	X	2	=	0.22	SQ.MT.
S2)	3.22	X	2.70	X	2	=	17.39	SQ.MT.
SL)	1.20	X	2.70	X	2	=	6.48	SQ.MT.
L1)	1.95	X	1.62	X	2	=	6.32	SQ.MT.
LL)	1.85	X	1.62	X	2	=	5.35	SQ.MT.
<b>TOTAL</b>							<b>= 35.74</b>	<b>SQ.MT.-(B)</b>

**METER ROOM AREA CALCULATION**

MT1)	2.80	X	0.23	X	1	=	0.64	SQ.MT.
MT2)	4.98	X	4.62	X	1	=	23.01	SQ.MT.
MT3)	2.70	X	0.78	X	1	=	2.11	SQ.MT.
<b>TOTAL</b>							<b>= 25.76</b>	<b>SQ.MT.-(C)</b>

**PASSAGE AREA**

P1)	19.85	X	1.50	X	1	=	29.78	SQ.MT.
P2)	2.15	X	0.15	X	4	=	1.30	SQ.MT.
P3)	1.55	X	2.70	X	2	=	8.37	SQ.MT.
P3a)	1.10	X	1.62	X	2	=	3.56	SQ.MT.
P4)	4.47	X	1.50	X	2	=	13.41	SQ.MT.
P5)	1.27	X	0.15	X	2	=	0.38	SQ.MT.
P6)	1.50	X	6.75	X	1	=	10.13	SQ.MT.
P7)	0.15	X	1.20	X	2	=	0.36	SQ.MT.
P8)	1.50	X	14.15	X	1	=	21.23	SQ.MT.
P9)	2.40	X	0.15	X	2	=	0.72	SQ.MT.
<b>TOTAL</b>							<b>= 89.24</b>	<b>SQ.MT.-(D)</b>

**BALWADI AREA CALCULATION**

BW1)	3.75	X	1.70	X	1	=	6.38	SQ.MT.
BW2)	6.33	X	2.14	X	1	=	13.55	SQ.MT.
BW3)	5.25	X	0.78	X	1	=	4.10	SQ.MT.
<b>TOTAL</b>							<b>= 24.03</b>	<b>SQ.MT.-(E)</b>

**WELFARE CENTRE AREA CALCULATION**

WL1)	3.75	X	1.70	X	1	=	6.38	SQ.MT.
WL2)	6.33	X	2.14	X	1	=	13.55	SQ.MT.
WL3)	5.25	X	0.78	X	1	=	4.10	SQ.MT.
<b>TOTAL</b>							<b>= 24.03</b>	<b>SQ.MT.-(II)</b>

**SOCIETY OFFICE CENTRE AREA CALCULATION**

SO1)	2.80	X	0.23	X	1	=	0.64	SQ.MT.
SO2)	3.85	X	3.84	X	1	=	14.78	SQ.MT.
SO3)	0.35	X	0.78	X	1	=	0.27	SQ.MT.
SO4)	2.35	X	0.63	X	1	=	1.48	SQ.MT.
SO5)	3.37	X	1.65	X	1	=	5.56	SQ.MT.
<b>TOTAL</b>							<b>= 22.73</b>	<b>SQ.MT.-(III)</b>

**TOTAL AMENITIES AREA CALCULATION**  
(I) + (II) + (III) = 70.79 SQ.MT.  
= 24.03 + 24.03 + 22.73 = 70.79 SQ.MT.-(D)

**TOTAL REHAB COMPONENT AREA**  
(A) - (B) - (C) = 503.17 - 35.74 - 25.76 = 441.67 SQ.MT.-(E)

**TOTAL REHAB F.S.I.**  
(E) - (D) - (C) - (D) = 441.67 - 89.24 - 70.79 = 281.64 SQ.MT.

**BUILT-UP AREA FOR GROUND FLOOR = 281.64 SQ.MT.**

**CARPET AREA CALCULATION**  
FOR FLAT NO. 1 TO 14.

LIVING	2.40	X	4.32	X	1	=	10.37	SQ.MT.
	1.10	X	0.15	X	1	=	0.16	SQ.MT.
ALCOVE	2.40	X	2.00	X	1	=	4.80	SQ.MT.
	0.91	X	0.15	X	1	=	0.14	SQ.MT.
ROOM	2.50	X	2.40	X	1	=	6.00	SQ.MT.
	0.91	X	0.15	X	1	=	0.14	SQ.MT.
BATH	1.00	X	1.22	X	1	=	1.22	SQ.MT.
	0.75	X	0.15	X	1	=	0.11	SQ.MT.
W.C.	0.90	X	1.22	X	1	=	1.10	SQ.MT.
	0.75	X	0.15	X	1	=	0.11	SQ.MT.
PASS	0.90	X	0.95	X	1	=	0.85	SQ.MT.
<b>TOTAL ADDITION</b>							<b>= 25.00</b>	<b>SQ.MT.</b>

**SECTION C-C**

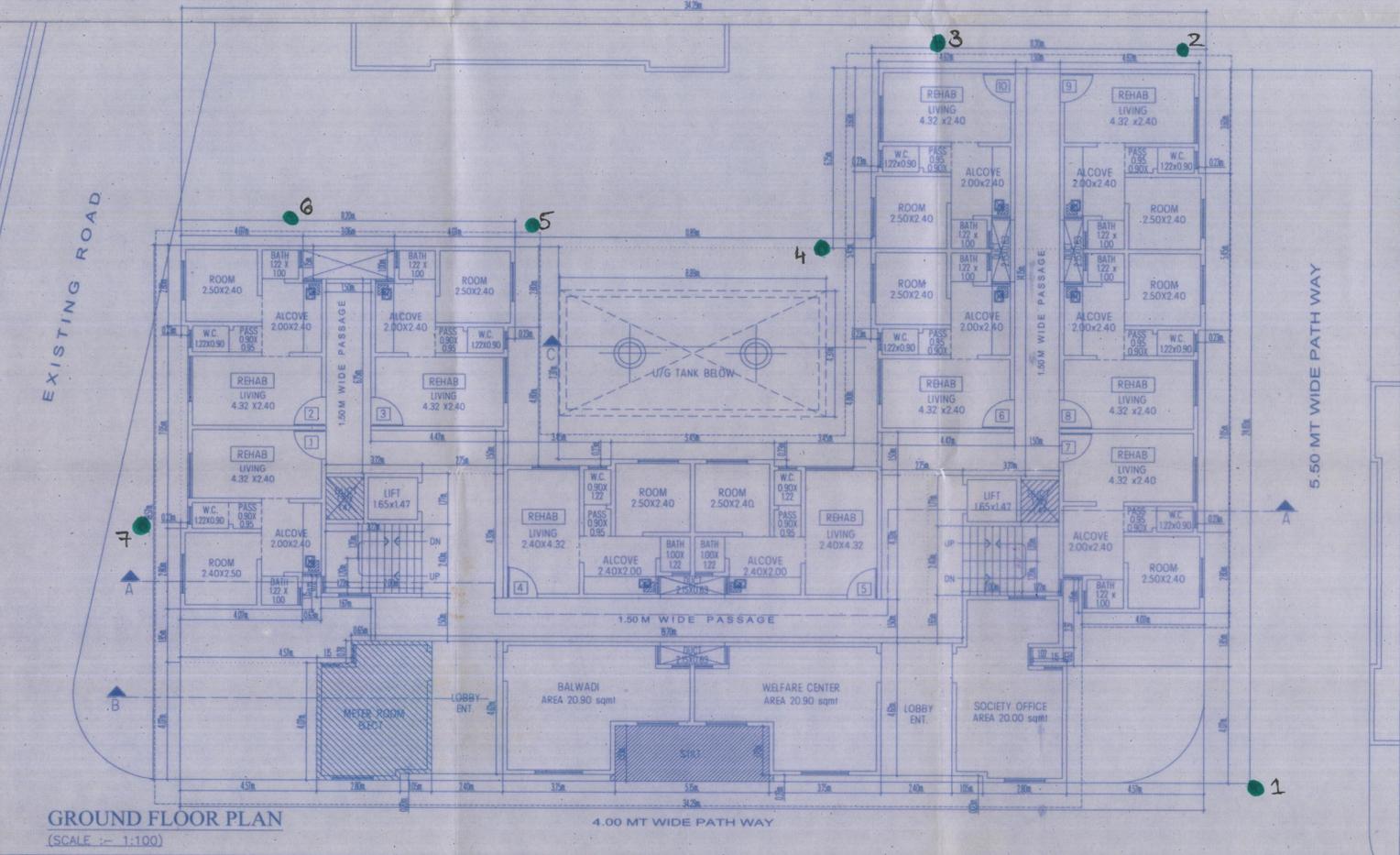
**CONTENTS OF SHEET ①**

REHAB BLDG. (A-3) GROUND FLOOR PLAN, AREA DIAGRAM & AREA CALCULATIONS, TENEMENT STATEMENT, REHAB COMPONENT TABLE, CARPET AREA STATEMENT.

Please read this plan along with letter No. **DLSE/12-11/156/1A/19** Date: **17.6.2012**

Certified that **07 (seven)** Nos. of trees are planted in the property along with **Nil** Nos. of existing old trees. These trees should be preserved and maintained properly hereafter.

**Suph. of Gardens & Tree Officer**



GROUND FLOOR PLAN  
(SCALE :- 1:100)

TABLE SHOWING FLOOR WISE DISTRIBUTION OF TENEMENT.

FLOORS	NO. OF REHAB TENEMENTS	NO. OF PAP	COMM REHAB	NO. OF RESI.COM REHAB	NO. OF BALWADI	NO. OF WELFARE CENTER	NO. OF SOCIETY OFFICE	TOTAL
GROUND	10	-	-	-	1	1	1	13
FIRST	14	-	-	-	-	-	-	14
SECOND	14	-	-	-	-	-	-	14
THIRD	14	-	-	-	-	-	-	14
FOURTH	14	-	-	-	-	-	-	14
FIFTH	14	-	-	-	-	-	-	14
SIXTH	14	-	-	-	-	-	-	14
SEVENTH	14	-	-	-	-	-	-	14
TOTAL	108	-	-	-	1	1	1	111

TABLE SHOWING REHAB COMPONENT AREA OF REHAB BLDG.

FLOORS	CONST. BUILTUP AREA (I)	AREA OF STAIRCASE LIFT, STAIR, LOBBY (2)	METER ROOM (2)	TOTAL REHAB COMPONENT AREA 1-2-3+(4)	AREA OF PASSAGE (5)	AREA OF AMENITIES (6)	REHAB AREA FOR F.S.I. PURPOSE 4-5-6+(7)	(FUNCTIONAL AREA)				TOTAL
								METER ROOM	STILL AREA	DUCT AREA	ELEVATION AREA	
GROUND	503.17	35.74	25.76	441.67	89.24	70.79	281.64	25.76	10.01	3.74	-	39.51
FIRST	531.99	35.74	-	496.25	91.06	-	405.19	-	-	3.74	101.33	105.07
SECOND	531.99	35.74	-	496.25	91.06	-	405.19	-	-	3.74	67.86	71.60
THIRD	531.99	35.74	-	496.25	91.06	-	405.19	-	-	3.74	59.73	63.47
FOURTH	531.99	35.74	-	496.25	91.06	-	405.19	-	-	3.74	59.73	63.47
FIFTH	531.99	35.74	-	496.25	91.06	-	405.19	-	-	3.74	59.73	63.47
SIXTH	531.99	35.74	-	496.25	91.06	-	405.19	-	-	3.74	65.35	69.09
SEVENTH	531.99	35.74	-	496.25	91.06	-	405.19	-	-	3.74	65.35	69.09
TOTAL	4227.10	285.92	25.76	3915.42	726.66	70.79	3117.97	25.76	10.01	29.92	479.08	544.77

**PROFORMA 'B'**

**DESCRIPTION OF PROPOSAL & PROPERTY**

PROPOSED SR SCHEME ON PLOT BEARING C.T.S. NOS. 6422, 6422/1-31, 6423, 6423/1-6, 6424A, 6424B, 6424B/1-4, 6424C, 6424C/1-3, 6425, 6425/1-17, 6427, 6427/1-15, 6428A, 6428A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7384, 7384/1-6, 7396, 7396/1-6, 7400, 7400/1-17, 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403B, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7449, 7449/1-4, 7450, 7450/1-12, 7451, 7451/1-11, OF VILLAGE KOLEKALYAN, SANTACRUZ (EAST), MUMBAI.

FOR:- NEW KALINA CO. OP. HSG. SOCIETY (LTD.)  
MAHATMA PHULE CO. OP. HSG. SOCIETY (LTD.)  
SAHYADRI CO. OP. HSG. SOCIETY (LTD.)

JOB NO. DRG. NO. DATE SCALE DRN. BY CHK. BY  
1:100 VIKAS

**NAME OF THE OWNER AND SIGNATURE**  
M/S RIZVI LAND DEVELOPMENTS PVT. LTD.

**STAMP AND DATE OF APPROVAL OF PLANS**

approved subject to the conditions mentioned in this office permission Letter No. SRA/ENG/3623/MLR/1A/P. Dated: **11.05.2012**

**TRUE COPY**

Executive Engineer  
Sum. Res. & B. Division authority

**NAME & SIGNATURE OF ARCHITECTS**

**ESSAARGROUP**  
ARCHITECTS AND INTERIOR DESIGNERS

DESIGN STUDIO  
208/A, WESTERN TOWER, WESTERN EXPRESS HIGHWAY, NEXT TO BOSCH FACTORY, ANDHER (EAST), MUMBAI-400 093.  
TELEPHONE : 922 8710 88 email : essaargroup@rediffmail.com

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**TREE AUTHORITY**

Office of the Supdt. of Gardens  
Veermata Jijabai Bhosale Udyan  
Dr. Ambedkar Road, Byculla (E),  
Mumbai-400 027.

No. : DySG/Z-III/55/TAIP

Date : 17/6/16.

To,  
**M/s. Rizvi Land Developments Pvt. Ltd.,**  
Rizvi House, 1<sup>st</sup> Floor,  
Hill Road, Bandra (W),  
Mumbai- 400 050.

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**Ref : SRA/ ENG / 3104 / HE / PL / AP dt. 29.05.2014.**

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- sd -

**Supdt. of Gardens  
& Tree Officer**

**Copy to :**

✓ **M/s. Essar Group,**  
Architects,  
208-A, Wing, Western Tower,  
Western Express Highway,  
Next to Bisleri Ltd., W.E. Highway,  
Andheri (E),  
Mumbai - 400 099.

*de*  
19/6/16  
**Supdt. of Gardens  
& Tree Officer**

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**TREE AUTHORITY**

Office of the Supdt. of Gardens  
Veer mata Jijabai Bhosale Udyan  
Dr. Ambedkar Road, Byculla (E),  
Mumbai-400 027.

No. : DySG/Z-III/55/TM/P

Date : 17/6/2016

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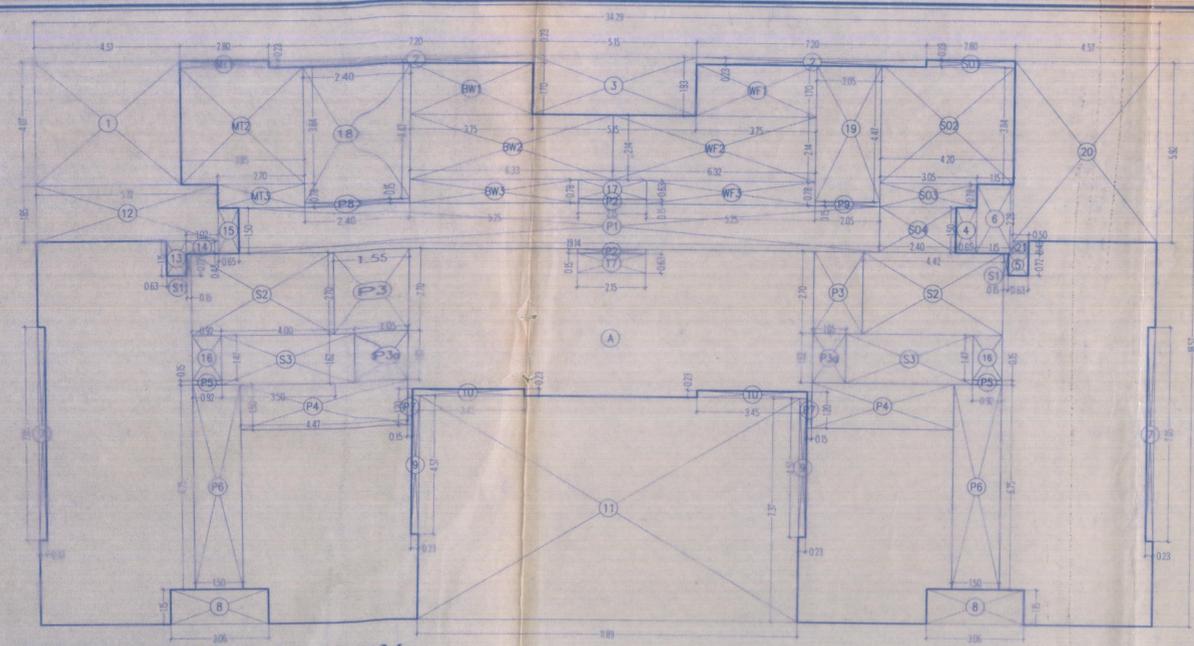
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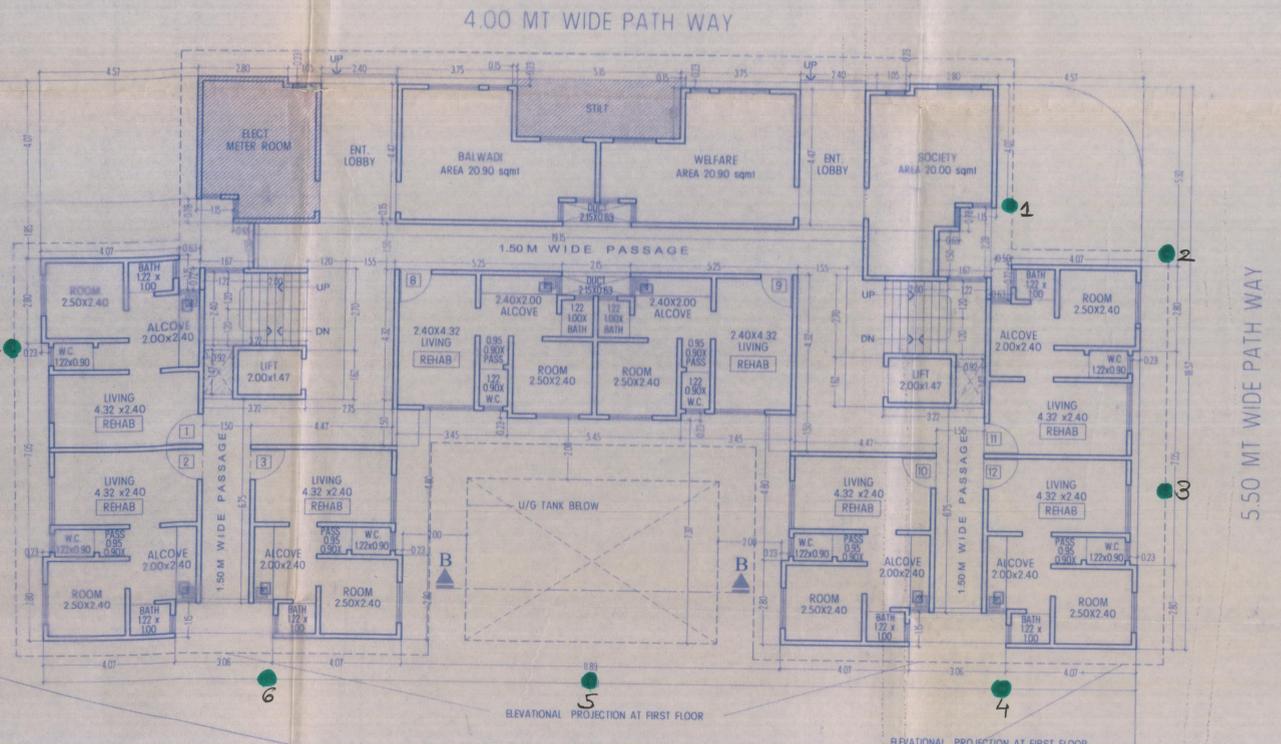
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Yours faithfully,

  
14.6.16  
Supdt. of Gardens  
& Tree Officer



GROUND FLOOR AREA DIAGRAM  
(SCALE :- 1:100)



GROUND FLOOR PLAN  
(SCALE :- 1:100)

Please read this plan along with letter No. P-199/2743/55/2016. Date: 17/6/2016

Certified that 07 (seven) Nos. of trees are planted in the property along with 11 Nos. of existing old trees. These trees should be preserved and maintained properly hereafter.

Supdt. of Gardens & Tree Officer

CONTENTS OF SHEET (A-4)

CARPET AREA CALCULATION FOR FLAT NO. 1 TO 9

LIVING	2.40 X 4.32 X 1 =	10.37 SQ.MT.
ALCOVE	2.40 X 2.00 X 1 =	4.80 SQ.MT.
ROOM	2.50 X 2.40 X 1 =	6.00 SQ.MT.
BATH	0.91 X 0.15 X 1 =	0.14 SQ.MT.
BATH	1.00 X 1.22 X 1 =	1.22 SQ.MT.
W.C	0.75 X 0.15 X 1 =	0.11 SQ.MT.
W.C	0.90 X 1.22 X 1 =	1.10 SQ.MT.
PASS	0.75 X 0.15 X 1 =	0.11 SQ.MT.
PASS	0.90 X 0.95 X 1 =	0.85 SQ.MT.
TOTAL ADDITION		25.00 SQ.MT.

BUILT UP AREA CALCULATION

ground floor

GROSS AREA CALCULATION

A) 34.29 X 18.57 X 1 = 636.77 SQ.MT.

TOTAL = 636.77 SQ.MT. (I)

DEDUCTIONS

D1) 4.57 X 4.07 X 1 = 18.60 SQ.MT.

D2) 7.20 X 0.23 X 2 = 3.31 SQ.MT.

D3) 5.15 X 1.93 X 1 = 9.94 SQ.MT.

D4) 0.65 X 1.50 X 1 = 0.98 SQ.MT.

D5) 0.63 X 0.72 X 1 = 0.45 SQ.MT.

D6) 1.15 X 2.28 X 1 = 2.62 SQ.MT.

D7) 0.23 X 7.05 X 2 = 3.24 SQ.MT.

D8) 3.06 X 1.15 X 2 = 7.04 SQ.MT.

D9) 0.23 X 4.57 X 2 = 2.10 SQ.MT.

D10) 3.45 X 0.23 X 2 = 1.59 SQ.MT.

D11) 11.89 X 7.37 X 1 = 87.63 SQ.MT.

D12) 5.72 X 1.85 X 1 = 10.58 SQ.MT.

D13) 0.63 X 1.15 X 1 = 0.72 SQ.MT.

D14) 1.02 X 0.43 X 1 = 0.44 SQ.MT.

D15) 0.65 X 1.50 X 1 = 0.98 SQ.MT.

D16) 0.92 X 1.47 X 1 = 1.34 SQ.MT.

D17) 2.15 X 0.63 X 2 = 2.71 SQ.MT.

D18) 2.40 X 4.47 X 2 = 9.16 SQ.MT.

D19) 2.05 X 4.47 X 2 = 9.16 SQ.MT.

D20) 4.57 X 5.92 X 2 = 27.05 SQ.MT.

D21) 0.50 X 0.43 X 2 = 0.86 SQ.MT.

TOTAL = 202.79 SQ.MT. (II)

TOTAL CONSTRUCTED BUILT UP AREA

(I) - (II) = (A)

636.77 - 202.79 = 433.98 SQ.MT. (A)

METER ROOM AREA CALCULATION

MT1) 2.80 X 0.23 X 1 = 0.64 SQ.MT.

MT2) 3.85 X 3.84 X 1 = 14.78 SQ.MT.

MT3) 2.70 X 0.78 X 1 = 2.11 SQ.MT.

TOTAL = 17.53 SQ.MT. (I)

BALWADI AREA CALCULATION

BW1) 3.75 X 1.70 X 1 = 6.38 SQ.MT.

BW2) 6.33 X 2.14 X 1 = 13.55 SQ.MT.

BW3) 5.25 X 0.78 X 1 = 4.10 SQ.MT.

TOTAL = 24.03 SQ.MT. (II)

WELFARE CENTRE AREA CALCULATION

WL1) 3.75 X 1.70 X 1 = 6.38 SQ.MT.

WL2) 6.33 X 2.14 X 1 = 13.55 SQ.MT.

WL3) 5.25 X 0.78 X 1 = 4.10 SQ.MT.

TOTAL = 24.03 SQ.MT. (III)

SOCIETY OFFICE CENTRE AREA CALCULATION

SO1) 2.80 X 0.23 X 1 = 0.64 SQ.MT.

SO2) 4.20 X 3.84 X 1 = 16.13 SQ.MT.

SO3) 3.05 X 0.78 X 1 = 2.38 SQ.MT.

SO4) 2.40 X 1.50 X 1 = 3.60 SQ.MT.

TOTAL = 22.75 SQ.MT. (IV)

TOTAL AMENITIES AREA CALCULATION

(I) + (II) + (III) + (IV)

= 17.53 + 24.03 + 22.75 = 64.31 SQ.MT.

TOTAL = 70.81 SQ.MT. (C)

STAIR CASE & LIFT AREA CALCULATION

S1) 0.15 X 0.72 X 2 = 0.22 SQ.MT.

S2) 4.42 X 2.70 X 2 = 23.87 SQ.MT.

S3) 4.00 X 1.82 X 2 = 12.96 SQ.MT.

TOTAL = 37.05 SQ.MT. (B)

PASSAGE AREA

P1) 19.15 X 1.50 X 1 = 28.73 SQ.MT.

P2) 2.15 X 0.15 X 2 = 0.65 SQ.MT.

P3) 1.05 X 2.70 X 2 = 5.67 SQ.MT.

P4) 4.47 X 1.50 X 2 = 13.41 SQ.MT.

P5) 0.92 X 0.15 X 2 = 0.28 SQ.MT.

P6) 1.50 X 6.75 X 2 = 20.25 SQ.MT.

P7) 0.15 X 1.20 X 2 = 0.36 SQ.MT.

P8) 2.40 X 0.15 X 1 = 0.36 SQ.MT.

P9) 2.05 X 0.15 X 1 = 0.31 SQ.MT.

TOTAL = 76.12 SQ.MT. (C)

TOTAL REHAB COMPONENT AREA

(A) - (B) = (D)

433.98 - 37.05 = 396.93 SQ.MT. (D)

TOTAL REHAB F.S.I.

(D) - (C) = (E)

396.93 - 70.81 = 326.12 SQ.MT. (E)

BUILT-UP AREA FOR GROUND FLOOR = 232.47 SQ.MT. (F)

TABLE SHOWING FLOOR WISE DISTRIBUTION OF TENEMENT

FLOORS	NO. OF REHAB TENEMENTS	NO. OF P.A.P.	NO. OF COMM. REHAB.	NO. OF RES./COMM. REHAB.	NO. OF BALWADI	NO. OF WELFARE CENTER	NO. OF SOCIETY OFFICE	TOTAL
GROUND	08	-	00	-	1	1	1	11
FIRST	12	-	-	-	-	-	-	12
SECOND	12	-	-	-	-	-	-	12
THIRD	12	-	-	-	-	-	-	12
FOURTH	12	-	-	-	-	-	-	12
FIFTH	12	-	-	-	-	-	-	12
SIXTH	12	-	-	-	-	-	-	12
SEVENTH	12	-	-	-	-	-	-	12
TOTAL	96	-	00	-	1	1	1	98

TABLE SHOWING REHAB COMPONENT AREA OF REHAB BLDG.

FLOORS	CONST. BUILT UP AREA (1)	AREA OF STAIRCASE LIFT STAIRCASE AREA (2)	METER ROOM AREA (3)	TOTAL REHAB COMPONENT AREA (4)	AREA OF PASSAGE (5)	AREA OF AMENITIES (6)	REHAB AREA FOR F.S.I. PURPOSE (7)	(FUNGIBLE AREA)	TOTAL
								METER ROOM AREA, STAIR AREA, DUCT AREA, ELEVATION AREA	
GROUND	433.98	37.05	17.53	379.40	76.12	70.81	232.47	17.53, 10.01, 2.70	30.24
FIRST	463.88	37.05	-	426.83	79.05	-	347.78	-	87.46
SECOND	463.88	37.05	-	426.83	79.05	-	347.78	-	59.71
THIRD	463.88	37.05	-	426.83	79.05	-	347.78	-	51.42
FOURTH	463.88	37.05	-	426.83	79.05	-	347.78	-	51.42
FIFTH	463.88	37.05	-	426.83	79.05	-	347.78	-	51.42
SIXTH	463.88	37.05	-	426.83	79.05	-	347.78	-	51.42
SEVENTH	463.88	37.05	-	426.83	79.05	-	347.78	-	51.42
TOTAL	3681.14	296.40	17.53	3367.21	629.47	70.81	2966.93	17.53, 10.01, 21.60	455.61

PROFORMA 'B'

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED SR SCHEME ON PLOT BEARING C.T.S. NOS. 6422, 6422/1-31, 6423, 6423/1-6, 6424A, 6424B, 6424B/1-4, 6424C, 6424C/1-3, 6425, 6425/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7384, 7384/1-6, 7386, 7386/1-6, 7400, 7400/1PT, 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7448, 7448/1-17, 7449, 7449/1-4, 7450, 7450/1-12, 7451, 7451/1-11, OF VILLAGE KOLEKALYAN, SANTACRUZ (EAST), MUMBAI.

FOR:- NEW KALINA CO. OP. HSG. SOCIETY (LTD.)  
MAHATMA PHULE CO. OP. HSG. SOCIETY (LTD.)  
SAHYADRI CO. OP. HSG. SOCIETY (PROP.)

JOB NO.	DRG. NO.	DATE	SCALE	DRN. BY	CHK. BY
			1:100	VIKAS	

NAME OF THE OWNER AND SIGNATURE

M/S RIZVI LAND DEVELOPMENTS PVT. LTD.

STAMP AND DATE OF APPROVAL OF PLANS

Approved subject to the conditions mentioned in this office permission Letter No. SRA/ENG./B-4/11/HE/11AP. Dated: 24 May 2016. Executive Engineer, slum rehabilitation authority.

NAME & SIGNATURE OF ARCHITECTS

AR. LEENA CHURI  
(CA 2005/35598)

ESSAAR GROUP  
ARCHITECTS AND INTERIOR DESIGNERS

DESIGN STUDIO  
206/A, WESTERN TOWER, WESTERN EXPRESS HIGHWAY, NEXT TO BOLLER FACTORY, ANDHER (EAST), MUMBAI-400 098.  
TELEPHONE : 022 6710 99 88 email : essaargroup@rediffmail.com

**MUNICIPAL CORPORATION OF GREATER MUMBAI**  
**TREE AUTHORITY**

Office of the Supdt.of Gardens  
Veermata Jijabai Bhosale Udyan  
Dr.Ambedkar Road, Byculla (E),  
Mumbai-400 027.

No. : DySG/Z-III/ 80/TA10 C

Date : 14.08.2018

To,  
**M/s. Rizvi Land Development Pvt.Ltd.**  
Rizvi House, 1<sup>st</sup> floor, Hill Road,  
Bandra(W), Mumbai – 400050.

**Sub:** N.O.C .for the plantation of trees for getting Occupation Certificate for proposed residential building under SRA Scheme on plot bearing CTS No. 6422,6422/1 to 31, 6423, 6423/1 to 6, 6424-A,6424-B,6424-B/1 to 4, 6424-C,6424/C-1 to 3, 6426,,6426/1 to 17, 6427,6427,6427/1 to 16, 6429-A, 6429/A- 1 to 11, 7370, 7374,7375,7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401(pt), 7402, 7402/1 to 17, 7403-A,7403A/1 to 47, 7403-B, 7403-D,7403-D/1-20, 7408, 7408/1 to 6, 7437, 7437/1 -53, 7438, 7438/1 - 7, 7440, 7440/1 - 14, 7441/1 t-14, 7448, 7448/ -17,7451, 7451/1-11, 7395, 7446A,7446A/1-6,7446B, 6425A, 6425A/1-9, 6425B, 6425B/1-6, 7449,7449/1-4, 7450, 7450/1-12, of Village Kolekalyan, Kalina , Santacruz East , Mumbai.

**Ref :** SRA/ ENG/3116/HE/PL/AP dt. 24.08.2017

Please refer to your letter No. Nil , received by this office on 6.07.2018 on the above cited subject.

It is to certify that 12 ( Twelve ) nos. of trees have been planted as per the norms at site under reference.

In accordance with the provision under section 11(1) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975. You are hereby directed to take utmost care of the newly planted trees, so that these trees grow properly along with 1 no of existing old tree and give a report to the Tree Officer about the condition of these trees once in six months for a period of 3 years.

You are further directed that, while handing over the said property to owner / society or authorized person, all the trees as mentioned above existing on the site also should be handed over to them with tree inventory & proper record with due acknowledgment from them.

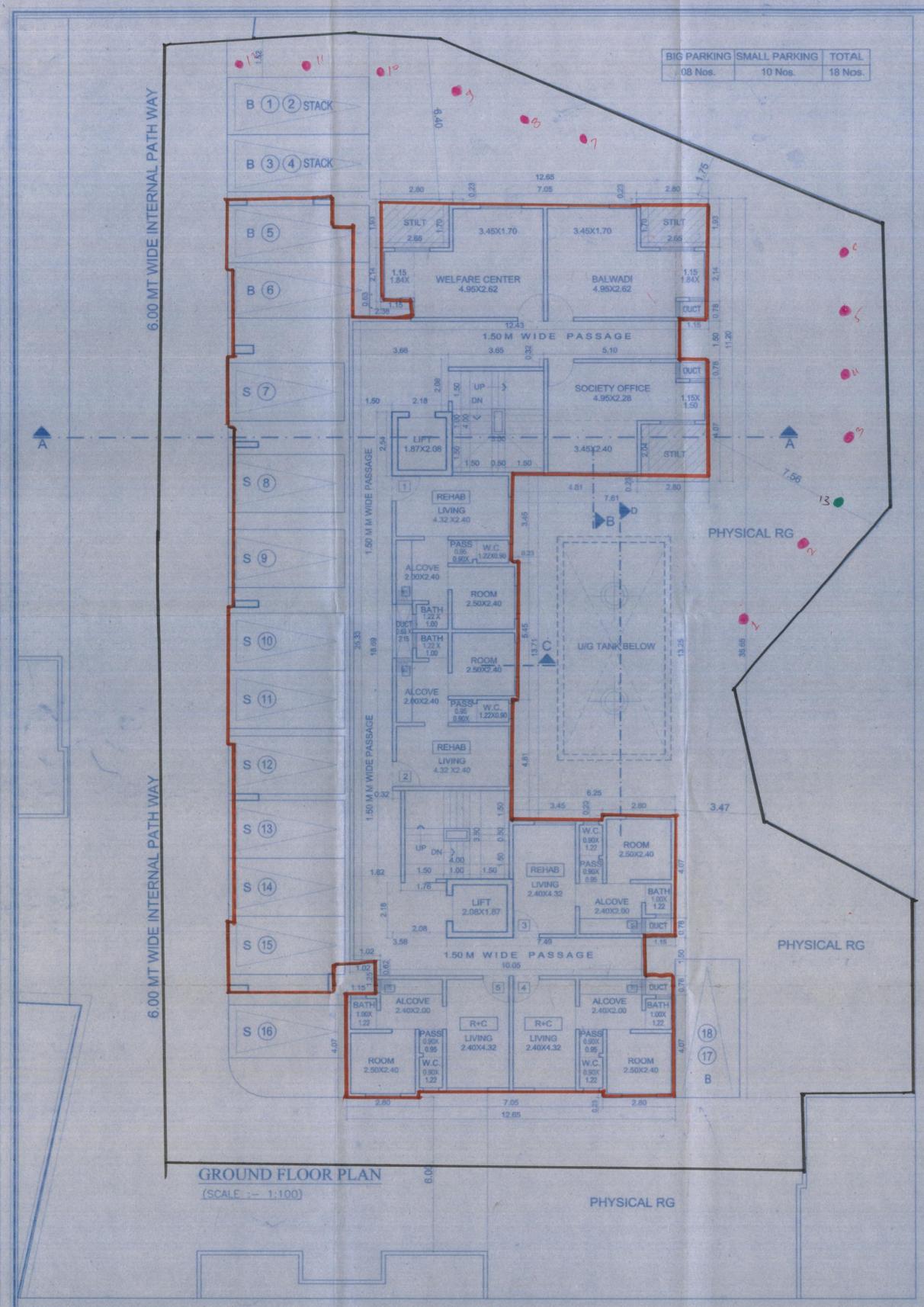
Yours faithfully,

*gd*  
Supdt. of Gardens  
& Tree Officer

**Copy to :**

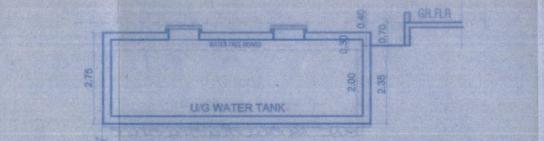
- 1) M/s. Essaar Group Architect  
B/ 105-106, Shivam square,  
Koldongari Sahar Road,  
Andheri(E) , Mumbai – 400 069  
For information please.

*JK*  
13/08/18  
Supdt. of Gardens  
& Tree Officer

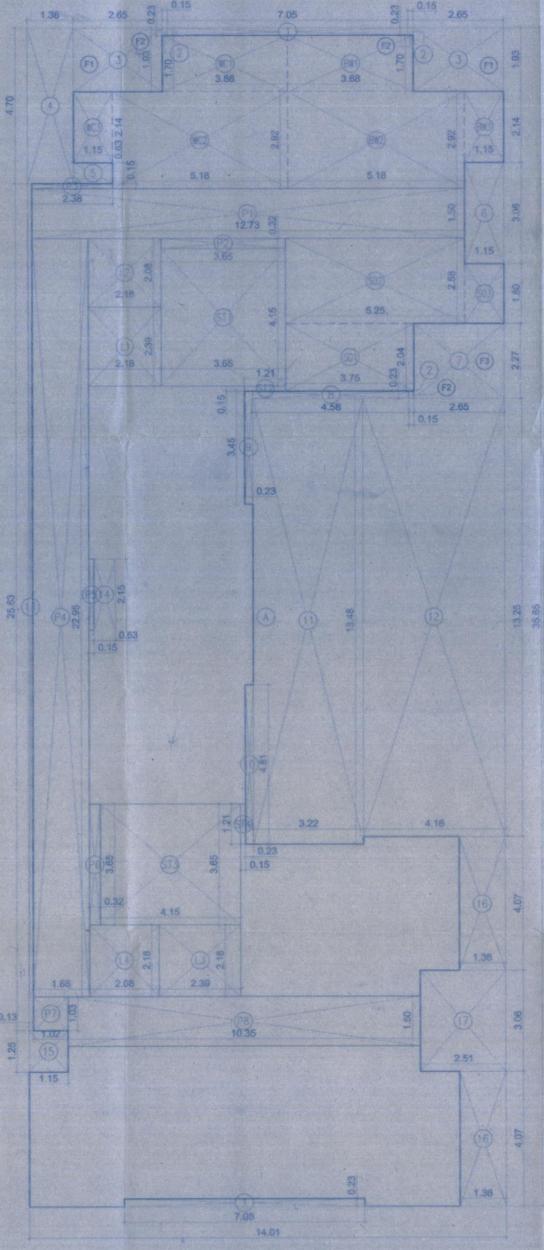


**GROUND FLOOR PLAN**  
(SCALE :- 1:100)

PHYSICAL RG



**SECTION-D**



**GROUND FLOOR AREA DIAGRAM**  
(SCALE :- 1:100)

BIG PARKING	SMALL PARKING	TOTAL
08 Nos.	10 Nos.	18 Nos.

**CONTENTS OF SHEET 2/5**

REHAB BLDG  
A-2  
GROUND FLOOR PLAN, AREA DIAGRAM & AREA CALCULATIONS.

Certified that 12 (Twelve) Nos of trees are planted in the property along with (L.A.P.C.) Nos of existing old trees. These trees should be preserved and maintained properly hereafter.

*[Signature]*  
Supt. of Gardens & Tree Officer

**FUNGIBLE AREA DEDUCTIONS**  
Please refer this plan along with (L.A.P.C.) No. 5444 of A 100 of 80 (MT) Date: 24.08.2016

F1)	10.28	SQ.MT.
F2)	0.11	SQ.MT.
F3)	6.02	SQ.MT.
<b>TOTAL</b>	<b>16.35</b>	<b>SQ.MT.</b>

**SOCIETY OFFICE AREA CALCULATION**

1	4.55 X 2.28 X 1 NO	= 10.28 SQ.MT.
2	3.45 X 2.04 X 1 NO	= 7.04 SQ.MT.
3	1.15 X 1.50 X 1 NO	= 1.73 SQ.MT.
<b>TOTAL</b>		<b>20.06 SQ.MT.</b>

**WELFARE CENTER AREA CALCULATION**

1	4.95 X 2.82 X 1 NO	= 12.97 SQ.MT.
2	3.45 X 1.70 X 1 NO	= 5.87 SQ.MT.
3	1.15 X 1.84 X 1 NO	= 2.12 SQ.MT.
<b>TOTAL</b>		<b>20.96 SQ.MT.</b>

**BALWADI AREA CALCULATION**

1	4.95 X 2.82 X 1 NO	= 12.97 SQ.MT.
2	3.45 X 1.70 X 1 NO	= 5.87 SQ.MT.
3	1.15 X 1.84 X 1 NO	= 2.12 SQ.MT.
<b>TOTAL</b>		<b>20.96 SQ.MT.</b>

**BUILT UP AREA CALCULATION FOR GROUND FLOOR GROSS AREA**

A	14.01 X 35.65 X 1 NO	= 499.46 SQ.MT.
<b>TOTAL</b>		<b>499.46 SQ.MT.-(I)</b>

**DEDUCTIONS**

1	7.05 X 0.23 X 2 NOS	= 3.24 SQ.MT.
2	0.15 X 0.23 X 3 NOS	= 0.10 SQ.MT.
3	2.65 X 1.93 X 2 NOS	= 10.23 SQ.MT.
4	1.36 X 4.70 X 1 NO	= 6.39 SQ.MT.
5	1.15 X 0.83 X 1 NO	= 0.72 SQ.MT.
6	1.15 X 3.06 X 1 NO	= 3.52 SQ.MT.
7	2.65 X 2.27 X 1 NO	= 6.02 SQ.MT.
8	4.58 X 0.23 X 1 NO	= 1.05 SQ.MT.
9	0.23 X 3.45 X 1 NO	= 0.79 SQ.MT.
10	0.23 X 4.81 X 1 NO	= 1.11 SQ.MT.
11	3.22 X 13.48 X 1 NO	= 43.41 SQ.MT.
12	4.16 X 13.25 X 1 NO	= 55.12 SQ.MT.
13	0.11 X 25.63 X 1 NO	= 3.33 SQ.MT.
14	0.63 X 2.15 X 1 NO	= 1.35 SQ.MT.
15	1.15 X 1.25 X 1 NO	= 1.44 SQ.MT.
16	1.36 X 4.07 X 2 NOS	= 11.07 SQ.MT.
17	2.51 X 3.06 X 1 NO	= 7.68 SQ.MT.
<b>TOTAL</b>		<b>166.57 SQ.MT.-(II)</b>

**TOTAL CONSTRUCTED AREA**

(I)	(II)	
499.46	- 166.57	= 342.89 SQ.MT.-(A)

**STAIRCASE & LIFT AREA**

ST1	3.65 X 4.15 X 1 NO	= 15.15 SQ.MT.
ST2	1.21 X 0.15 X 1 NO	= 0.18 SQ.MT.
ST3	4.15 X 3.65 X 1 NO	= 15.15 SQ.MT.
ST4	0.15 X 1.21 X 1 NO	= 0.18 SQ.MT.
L1	2.18 X 2.39 X 1 NO	= 5.21 SQ.MT.
L2	2.18 X 2.08 X 1 NO	= 4.53 SQ.MT.
L3	2.39 X 2.18 X 1 NO	= 5.21 SQ.MT.
L4	2.08 X 2.18 X 1 NO	= 4.53 SQ.MT.
<b>TOTAL</b>		<b>50.14 SQ.MT.-(B)</b>

**TOTAL COMPONENT AREA**

(A)	(B)	
342.89	+ 50.14	= 292.75 SQ.MT.-(C)

**PASSAGE AREA**

P1	12.73 X 1.50 X 1 NO	= 19.10 SQ.MT.
P2	3.65 X 0.32 X 1 NO	= 1.17 SQ.MT.
P3	2.38 X 0.15 X 1 NO	= 0.36 SQ.MT.
P4	1.65 X 22.95 X 1 NO	= 37.87 SQ.MT.
P5	0.15 X 2.15 X 1 NO	= 0.32 SQ.MT.
P6	0.32 X 3.65 X 1 NO	= 1.17 SQ.MT.
P7	1.02 X 1.03 X 1 NO	= 1.05 SQ.MT.
P8	10.35 X 1.60 X 1 NO	= 16.53 SQ.MT.
<b>TOTAL</b>		<b>76.57 SQ.MT.-(D)</b>

**SOCIETY OFFICE AREA CALCULATION**

SO1	3.75 X 2.04 X 1 NO	= 7.65 SQ.MT.
SO2	5.25 X 2.58 X 1 NO	= 13.55 SQ.MT.
SO3	1.15 X 1.80 X 1 NO	= 2.07 SQ.MT.
<b>TOTAL</b>		<b>23.27 SQ.MT.-(E)</b>

**BALWADI AREA CALCULATION**

BW1	3.68 X 1.70 X 1 NO	= 6.26 SQ.MT.
BW2	5.18 X 2.92 X 1 NO	= 15.13 SQ.MT.
BW3	1.15 X 2.14 X 1 NO	= 2.46 SQ.MT.
<b>TOTAL</b>		<b>23.85 SQ.MT.-(F)</b>

**WELFARE CENTER AREA CALCULATION**

WC1	3.68 X 1.70 X 1 NO	= 6.26 SQ.MT.
WC2	5.18 X 2.92 X 1 NO	= 15.13 SQ.MT.
WC3	1.15 X 2.14 X 1 NO	= 2.46 SQ.MT.
<b>TOTAL</b>		<b>23.85 SQ.MT.-(G)</b>

**TOTAL AMENITIES AREA**

(E)	(F)	(G)	
23.27	+ 23.85	+ 23.85	= 70.97 SQ.MT.-(H)

**TOTAL REHAB BUA**

(C)	(D)	(H)	
292.75	- 76.57	- 70.97	= 145.21 SQ.MT.-(I)

**PROFORMA 'B'**  
DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED SR SCHEME ON PLOT BEARING C.T.S. NOS. 8421, 8421A-20, 8422, 8422A-1, 8423, 8423A-1, 8424, 8424A, 8424B, 8424C, 8424D, 8424E, 8424F, 8424G, 8424H, 8424I, 8424J, 8424K, 8424L, 8424M, 8424N, 8424O, 8424P, 8424Q, 8424R, 8424S, 8424T, 8424U, 8424V, 8424W, 8424X, 8424Y, 8424Z, 8425, 8425A, 8425B, 8425C, 8425D, 8425E, 8425F, 8425G, 8425H, 8425I, 8425J, 8425K, 8425L, 8425M, 8425N, 8425O, 8425P, 8425Q, 8425R, 8425S, 8425T, 8425U, 8425V, 8425W, 8425X, 8425Y, 8425Z, 8426, 8426A, 8426B, 8426C, 8426D, 8426E, 8426F, 8426G, 8426H, 8426I, 8426J, 8426K, 8426L, 8426M, 8426N, 8426O, 8426P, 8426Q, 8426R, 8426S, 8426T, 8426U, 8426V, 8426W, 8426X, 8426Y, 8426Z, 8427, 8427A, 8427B, 8427C, 8427D, 8427E, 8427F, 8427G, 8427H, 8427I, 8427J, 8427K, 8427L, 8427M, 8427N, 8427O, 8427P, 8427Q, 8427R, 8427S, 8427T, 8427U, 8427V, 8427W, 8427X, 8427Y, 8427Z, 8428, 8428A, 8428B, 8428C, 8428D, 8428E, 8428F, 8428G, 8428H, 8428I, 8428J, 8428K, 8428L, 8428M, 8428N, 8428O, 8428P, 8428Q, 8428R, 8428S, 8428T, 8428U, 8428V, 8428W, 8428X, 8428Y, 8428Z, 8429, 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MUNICIPAL CORPORATION OF GREATER MUMBAI  
TREE AUTHORITY

Office of the Supdt. of Gardens  
Veermata Jijabai Bhosale Udyan  
Dr. Ambedkar Road, Byculla (E),  
Mumbai-400 027.

No. : DySG/Z-III/07/TALOC

Date : 28/7/2020

To,  
M/s. Rizvi Land Developments Pvt. Ltd,  
Rizvi House, 1<sup>st</sup> Floor,  
Hill road, Bandra (West),  
Mumbai-400 050.

**Sub :** N.O.C. for the plantation of trees for getting Occupation Certificate for commercial bldg, for Rehab bldg no. A-6, of S.R. scheme on plot bearing CTS no. 6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7400(pt), 7402, 7402/1 to 17, 7403-A, 7403A/1 to 47, 7403-B, 7403-D, 7403-D/1 to 20, 7408, 7408/1 to 6, 7437, 7437/1 to 53, 7438, 7438/1-7, 7440, 7440/1 to 14, 7441, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446A, 7446A/1-6, 7446B, 7447, 6425A, 6425A/1-9, 6425B, 6425B/1-6, 7449, 7449/1-4, 7450, 7450/1-12, 6421, 6421/1-20, 6428(pt), 7364, 7383, 7383/1-7, 7384, 7401, 7401/1-16, 7403-A/48, 7404, 7405, 7406, 7407, 7409, 7409/1-10, 7412, 7412/1-2, 7413, 7413/1-4, 7414, 7428, 7428/1-12, 7430, 7430/1-9, 7431A/2-10, 7431-B, 7432, 7432/1-5, 7433, 7433/1-10, 7435, 7436, 7436/1-6, 7442(pt), 7443, 7445, 7445/1-2, 7452, 7453, 7453/1-6, 7454, 7454/1-6, 7455, 7455/1-8, 7456, 7456/1-13, 7457, 7458, 7458/1-11, 7459 & 7459 /1-29 of village Kolkalyan, Kalina, Santacruz (East), Mumbai.

**Ref:** SRA / ENG / 2929 / HE / PL / AP dt. 08.11.2017.

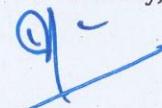
Please refer to your architects letter No. Nil dt. 17.02.2020 received by this office on 24.02.2020 on the above cited subject.

It is to certify that **16 (Sixteen)** nos. of trees have been planted as per the norms in the said property.

In accordance with the provision under section 11(1) of the Maharashtra (Urban Areas) Protection & Preservation of Trees Act 1975. You are hereby directed to take utmost care of the newly planted trees, so that these trees grow properly along with Nil nos. of existing old tree and give a report to the Tree Officer about the condition of these trees once in a six months for a period of 3 years.

You are further directed that, while handing over the said property to owner / society or authorized person, all the trees as mentioned above existing on the site also should be handed over to them with tree inventory & proper record with due acknowledgment from them.

Yours faithfully,

  
Supdt. of Gardens  
& Tree Officer

REHAB BLDG.	GROUND FLOOR PLAN, AREA DIAGRAM & AREA CALCULATIONS, TENEMENT STATEMENT, REHAB COMPONENT TABLE, CARPET AREA STATEMENT
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**CARPET AREA CALCULATION**

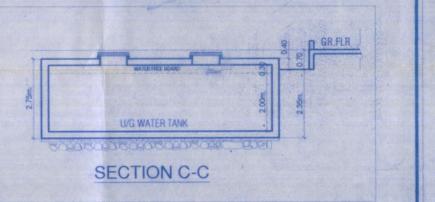
FOR SALE FLAT NO.12

MULTIPURPOSE ROOM	2.40 X 2.75 X 1 = 6.60 SQ.MT.
ALCOVE	2.15 X 1.40 X 2 = 6.02 SQ.MT.
BATH	2.40 X 2.75 X 1 = 6.60 SQ.MT.
W.C.	1.25 X 1.20 X 1 = 1.50 SQ.MT.
JAM	1.25 X 1.20 X 1 = 1.50 SQ.MT.
0.90 X 0.15 X 1 = 0.14 SQ.MT.	
0.75 X 0.15 X 2 = 0.23 SQ.MT.	
<b>TOTAL ADDITION</b>	<b>= 22.74 SQ.MT.</b>

**CARPET AREA CALCULATION**

FOR FLAT NO. 1 TO 14

LIVING	2.40 X 4.33 X 1 = 10.37 SQ.MT.
ALCOVE	1.10 X 0.15 X 1 = 0.16 SQ.MT.
ALCOVE	2.40 X 2.00 X 1 = 4.80 SQ.MT.
ROOM	0.91 X 0.15 X 1 = 0.14 SQ.MT.
ROOM	2.50 X 2.40 X 1 = 6.00 SQ.MT.
BATH	0.91 X 0.15 X 1 = 0.14 SQ.MT.
BATH	1.00 X 1.22 X 1 = 1.22 SQ.MT.
W.C.	0.90 X 1.22 X 1 = 1.10 SQ.MT.
W.C.	0.75 X 0.15 X 1 = 0.11 SQ.MT.
PASS	0.90 X 0.95 X 1 = 0.85 SQ.MT.
<b>TOTAL ADDITION</b>	<b>= 25.00 SQ.MT.</b>



**BUILT UP AREA CALCULATION**

**GROUND FLOOR**

**GROSS AREA CALCULATION**

A) 34.29 X 18.57 X 1 = 636.77 SQ.MT.  
 B) 6.90 X 5.80 X 1 = 37.70 SQ.MT.

**TOTAL** = 674.47 SQ.MT. —(I)

**DEDUCTIONS**

D1) 4.57 X 4.07 X 2 = 37.20 SQ.MT.  
 D2) 7.20 X 0.23 X 2 = 3.31 SQ.MT.  
 D3) 5.15 X 1.93 X 1 = 9.94 SQ.MT.  
 D4) 1.65 X 0.63 X 1 = 1.04 SQ.MT.  
 D5) 0.83 X 2.37 X 1 = 1.99 SQ.MT.  
 D6) 4.07 X 1.85 X 2 = 15.06 SQ.MT.  
 D7) 0.23 X 7.05 X 1 = 1.62 SQ.MT.  
 D7a) 0.23 X 3.45 X 2 = 1.59 SQ.MT.  
 D8) 3.06 X 1.15 X 1 = 3.52 SQ.MT.  
 D8a) 0.83 X 1.15 X 1 = 0.72 SQ.MT.  
 D9) 0.23 X 4.57 X 2 = 2.10 SQ.MT.  
 D10) 3.45 X 0.23 X 2 = 1.59 SQ.MT.  
 D11) 11.89 X 7.37 X 1 = 87.63 SQ.MT.  
 D12) 1.67 X 1.50 X 1 = 2.51 SQ.MT.  
 D13) 0.83 X 2.22 X 1 = 1.83 SQ.MT.  
 D14) 1.85 X 0.78 X 1 = 1.29 SQ.MT.  
 D15) 0.92 X 1.47 X 2 = 2.70 SQ.MT.  
 D16) 2.40 X 4.47 X 2 = 21.46 SQ.MT.  
 D17) 2.16 X 0.83 X 2 = 3.58 SQ.MT.  
 D18) 0.78 X 1.15 X 1 = 0.90 SQ.MT.  
 D19) 1.65 X 4.60 X 1 = 7.59 SQ.MT.  
 D20) 0.60 X 2.55 X 1 = 1.53 SQ.MT.

**TOTAL** = 208.90 SQ.MT. —(II)

**TOTAL CONSTRUCTED BUILT UP AREA**

(I) - (II) = (A) = 674.47 - 208.90 = 465.58 SQ.MT. —(A)

**STAIR CASE & LIFT AREA CALCULATION (REHAB + SALE)**

S1) 0.15 X 0.72 X 2 = 0.22 SQ.MT.  
 S2) 3.22 X 2.70 X 2 = 17.36 SQ.MT.  
 S3) 1.20 X 2.70 X 2 = 6.48 SQ.MT.  
 L1) 2.30 X 1.62 X 2 = 7.45 SQ.MT.  
 L2) 2.00 X 1.62 X 2 = 6.48 SQ.MT.

**TOTAL** = 38.02 SQ.MT. —(B)

**SALE AREA CALCULATION**

SL1) 4.10 X 5.80 X 1 = 23.78 SQ.MT.  
 SL2) 0.75 X 1.63 X 2 = 2.44 SQ.MT.  
 SL3) 0.23 X 0.08 X 2 = 0.04 SQ.MT.

**TOTAL** = 26.26 SQ.MT. —(C)

**METER ROOM AREA CALCULATION**

MT1) 2.80 X 0.23 X 1 = 0.64 SQ.MT.  
 MT2) 4.98 X 4.62 X 1 = 23.01 SQ.MT.  
 MT3) 2.70 X 0.78 X 1 = 2.11 SQ.MT.

**TOTAL** = 25.76 SQ.MT. —(D)

**TOTAL REHAB COMPONENT AREA**

(A) - (B) - (C) - (D) = 465.58 - 38.02 - 26.26 - 25.76 = 375.54 SQ.MT. —(E)

**PASSAGE AREA**

P1) 19.85 X 1.50 X 1 = 29.78 SQ.MT.  
 P2) 2.15 X 0.15 X 2 = 0.65 SQ.MT.  
 P3) 1.55 X 2.70 X 2 = 8.37 SQ.MT.  
 P3a) 0.75 X 1.62 X 2 = 2.43 SQ.MT.  
 P4) 4.47 X 1.50 X 2 = 13.41 SQ.MT.  
 P5) 0.92 X 0.15 X 2 = 0.28 SQ.MT.  
 P6) 1.50 X 6.75 X 1 = 10.13 SQ.MT.  
 P6a) 1.50 X 9.10 X 1 = 13.65 SQ.MT.  
 P7) 0.15 X 1.20 X 2 = 0.36 SQ.MT.  
 P8) 2.40 X 0.15 X 2 = 0.72 SQ.MT.  
 P9) 0.15 X 2.34 X 1 = 0.35 SQ.MT.  
 P10) 0.15 X 2.55 X 1 = 0.38 SQ.MT.

**TOTAL** = 80.51 SQ.MT. —(F)

**BALWADI AREA CALCULATION**

BW1) 3.75 X 1.70 X 1 = 6.38 SQ.MT.  
 BW2) 6.33 X 2.14 X 1 = 13.55 SQ.MT.  
 BW3) 5.25 X 0.78 X 1 = 4.10 SQ.MT.

**TOTAL** = 24.03 SQ.MT. —(G)

**WELFARE CENTRE AREA CALCULATION**

W1) 3.75 X 1.70 X 1 = 6.38 SQ.MT.  
 W2) 6.33 X 2.14 X 1 = 13.55 SQ.MT.  
 W3) 5.25 X 0.78 X 1 = 4.10 SQ.MT.

**TOTAL** = 24.03 SQ.MT. —(H)

**SOCIETY OFFICE CENTRE AREA CALCULATION**

SO1) 2.80 X 0.23 X 1 = 0.64 SQ.MT.  
 SO2) 3.85 X 3.94 X 1 = 14.78 SQ.MT.  
 SO3) 0.35 X 0.78 X 1 = 0.27 SQ.MT.  
 SO4) 2.35 X 0.83 X 1 = 1.98 SQ.MT.  
 SO5) 3.37 X 1.65 X 1 = 5.56 SQ.MT.

**TOTAL** = 22.73 SQ.MT. —(I)

**TOTAL AMENITIES AREA CALCULATION**

(I) + (II) + (III) = 24.03 + 24.03 + 22.73 = 70.79 SQ.MT.

**TOTAL** = 70.79 SQ.MT. —(J)

**TOTAL B.U.A.**

(E) + (F) + (G) = 375.54 + 80.51 + 70.79 = 526.84 SQ.MT. —(K)

**TOTAL B.U.A. (REHAB + SALE)**

(K) + (C) = 526.84 + 26.26 = 553.10 SQ.MT. —(L)

**PROPORTIONATE PASSAGE FOR REHAB**

224.24 X 80.51 = 250.50

**PROPORTIONATE PASSAGE FOR SALE**

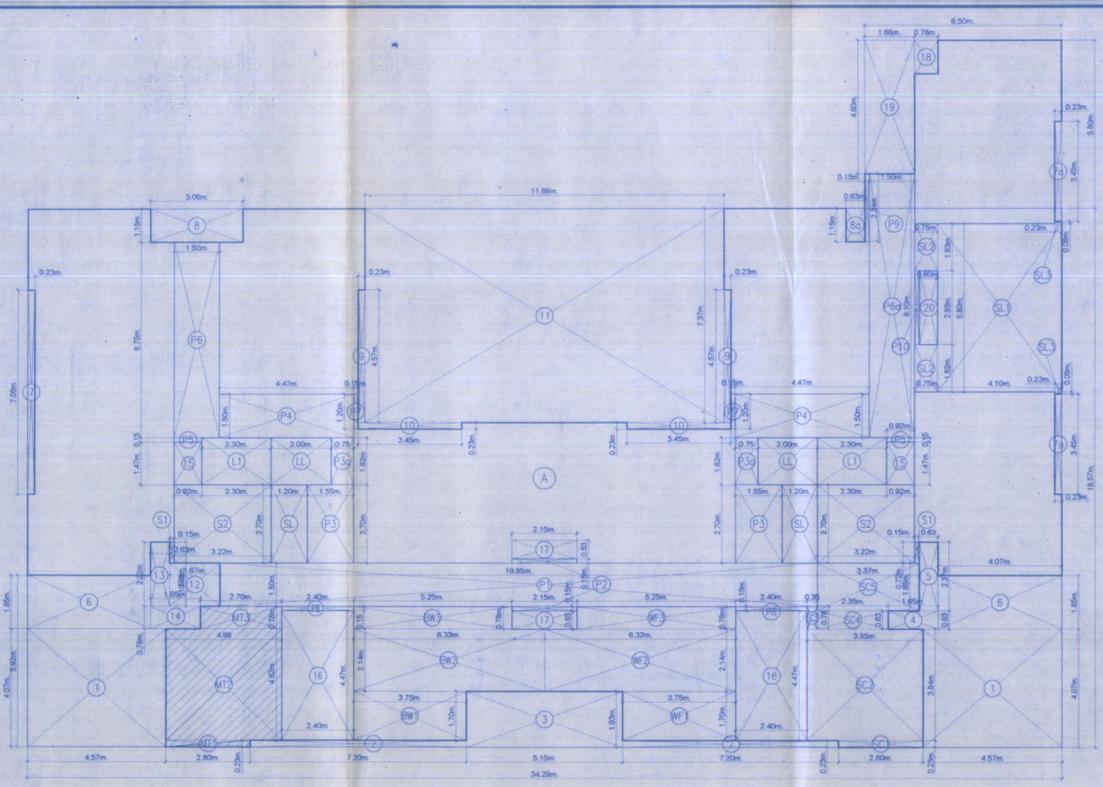
72.07 SQ.MT.

**NET SALE F.S.I.**

(C) + (J) = 80.51 + 72.07 = 152.58

**NET REHAB COMPONENT** = 375.54 - 8.44 = 367.10 SQ.MT.

**NET REHAB F.S.I.** = 224.24 SQ.MT.



GROUND FLOOR AREA DIAGRAM  
(SCALE 1:100)

**CAR PARKING STATEMENT FOR ADDITIONAL TENEMENTS PROPOSED IN REHAB BLDG**

CARPET AREA PER SQ. METERS	NOS. OF ADDITIONAL FLATS	PARKING REQUIRED	PARKING
BELOW 35	1	1 PARKING / 8 TEN.	03 NOS.
35.00 TO 45.00	---	1 PARKING / 2 TEN.	NIL
45.00 TO 70.00	---	1 PARKING / 1 TEN.	NIL
ABOVE 70.00	---	2 PARKING / 1 TEN.	NIL
<b>TOTAL</b>	<b>24 NOS.</b>		<b>03 NOS.</b>
ADD 25% VISITORS			<b>01 NOS.</b>
<b>TOTAL PARKING REQUIRED SAY</b>			<b>04 NOS.</b>
<b>TOTAL PARKING PROPOSED</b>			<b>04 NOS.</b>

**TABLE SHOWING FLOOR WISE DISTRIBUTION OF TENEMENT.**

FLOORS	NO. OF REHAB TENEMENTS	NO. OF PAF	COMM. REHAB	NO. OF RES./COMM. REHAB	NO. OF BALWADI	NO. OF WELFARE CENTER	NO. OF SOCIETY OFFICE	TOTAL	SALE UNIT
GROUND	06	---	---	02	1	1	1	11	01
FIRST	12	---	---	---	---	---	---	12	01
SECOND	12	---	---	---	---	---	---	12	01
THIRD	12	---	---	---	---	---	---	12	01
FOURTH	12	---	---	---	---	---	---	12	01
FIFTH	12	---	---	---	---	---	---	12	01
SIXTH	12	---	---	---	---	---	---	12	01
SEVENTH	12	---	---	---	---	---	---	12	01
<b>TOTAL</b>	<b>90</b>	<b>---</b>	<b>---</b>	<b>02</b>	<b>1</b>	<b>1</b>	<b>1</b>	<b>95</b>	<b>08</b>

**TABLE SHOWING REHAB COMPONENT AREA OF REHAB BLDG.**

FLOORS	CONST. BUILT UP AREA (1)	AREA OF STAIRCASE LIFT, STAIR-LOBBY (2)	METER ROOM (3)	B.U.A. (4)	SALE AREA (5)	PROP. PASS (6)	TOTAL REHAB COMPONENT AREA (1-2-3-4-5-6) (7)	AREA OF PASSAGE (8)	AREA OF AMENITIES (9)	REHAB AREA FOR F.S.I. PURPOSE (6-7-8-9) (10)	METER ROOM (11)	STILT AREA (12)	DUCT AREA (13)	ELEVATION AREA (14)	TOTAL (15)
GROUND	465.58	38.02	25.76	26.26	8.44	34.70	367.10	72.07	70.79	224.24	25.76	10.01	2.70	38.47	
FRST	494.39	38.02	---	26.26	5.78	32.04	424.33	76.56	---	347.77	---	---	2.70	91.89	
SECOND	494.39	38.02	---	26.26	5.78	32.04	424.33	76.56	---	347.77	---	---	2.70	58.13	
THIRD	494.39	38.02	---	26.26	5.78	32.04	424.33	76.56	---	347.77	---	---	2.70	50.95	
FOURTH	494.39	38.02	---	26.26	5.78	32.04	424.33	76.56	---	347.77	---	---	2.70	50.95	
FIFTH	494.39	38.02	---	26.26	5.78	32.04	424.33	76.56	---	347.77	---	---	2.70	50.95	
SIXTH	494.39	38.02	---	26.26	5.78	32.04	424.33	76.56	---	347.77	---	---	2.70	53.76	
SEVENTH	494.39	38.02	---	26.26	5.78	32.04	424.33	76.56	---	347.77	---	---	2.70	53.76	
<b>TOTAL</b>	<b>3926.31</b>	<b>304.16</b>	<b>25.76</b>	<b>210.08</b>	<b>48.90</b>	<b>258.98</b>	<b>3337.41</b>	<b>607.99</b>	<b>70.79</b>	<b>2858.63</b>	<b>25.76</b>	<b>10.01</b>	<b>21.60</b>	<b>410.39</b>	

**PROFORMA 'B'**

**DESCRIPTION OF PROPOSAL & PROPERTY**

PROPOSED SR SCHEME ON PLOT BEARING C.T.S. NOS. 6421, 6421/1-20, 6422, 6422/1-31, 6423, 6423/1-5, 6424A, 6424B, 6424B/1-4, 6424C, 6424C/1-3, 6425, 6426/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11, 7364, 7370, 7374, 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7383, 7383/1-3, 7384, 7384, 7384/1-6, 7386, 7386/1-4, 7400, 7401, 7401/1-16, 7402, 7402/1-17, 7403A, 7403A/1-17, 7403A/1-17, 7403A/1-17, 7403B, 7403B, 7403B/1-20, 7404, 7405, 7406, 7407, 7408, 7408/1-6, 7409, 7409/1-10, 7413, 7413/1-4, 7414, 7428, 7428/1-12, 7430, 7430/1-9, 7431-A (PT.), 7431-A/2-10, 7432, 7432/1-5, 7433, 7433/1-10, 7435, 7436, 7436/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7442 (PT.), 7443, 7445, 7445/1-2, 7445, 7445/1-17, 7446, 7446/1-4, 7450, 7450/1-12, 7451, 7451/1-11, 7452, 7453, 7453/1-6, 7454, 7454/1-6, 7455, 7455/1-8, 7455, 7456/1-13, 7457, 7458, 7458/1-11, 7459, 7459/1-29, 8428 (PT.)

OF VILLAGE KOLEKALYAN, SANTACRUZ (EAST), MUMBAI.

FOR: NEW KALINA CO. OP. HSG. SOCIETY (LTD.)  
 MAHATMA PHULE CO. OP. HSG. SOCIETY (LTD.)  
 SAHYADRI CO. OP. HSG. SOCIETY (LTD.)  
 GANESH KRUPA CO. OP. HSG. SOCIETY (PROP.)

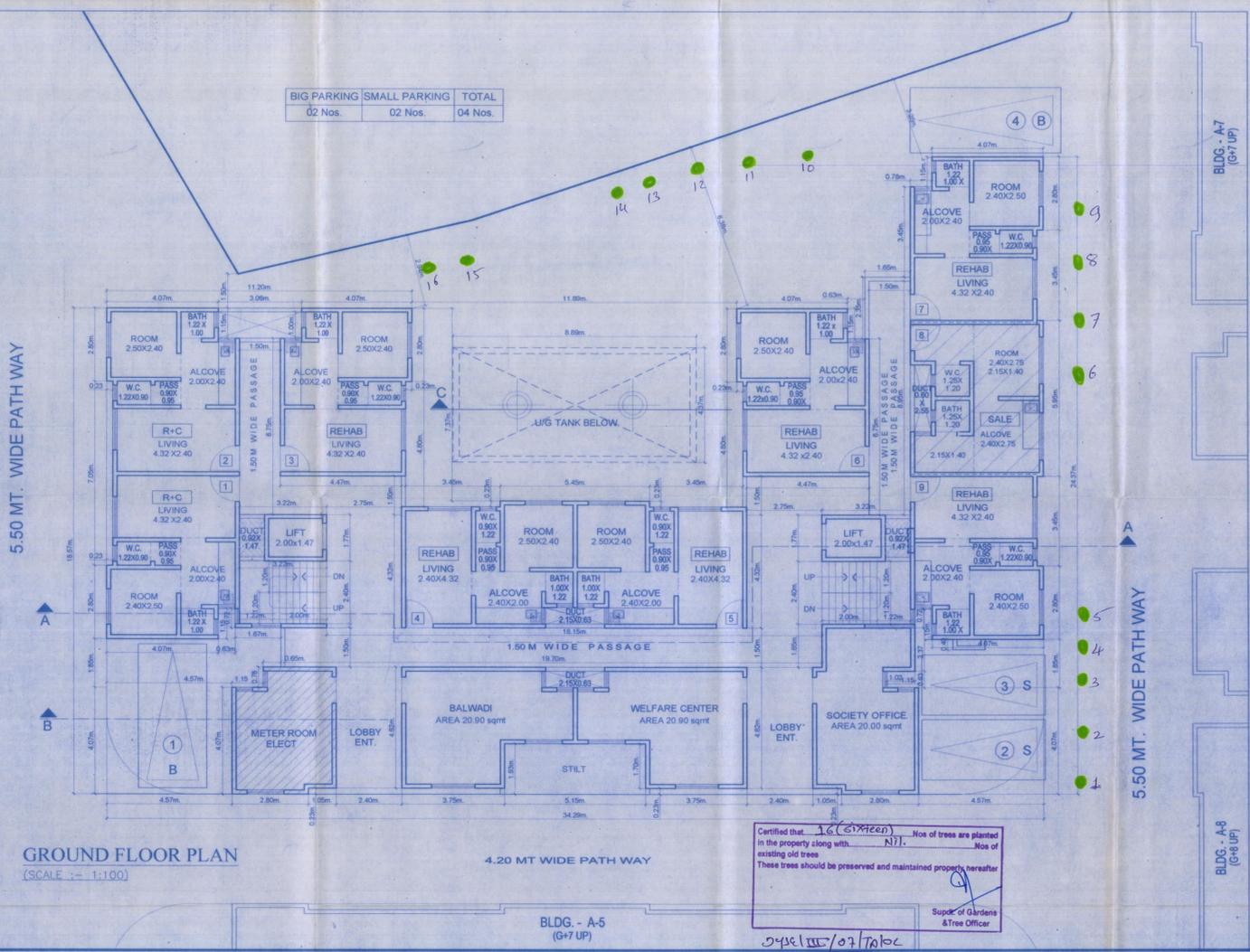
JOB NO. DRG. NO. DATE SCALE DRN. BY CHK. BY  
 22/06/17 1:100 LEENA VIKAS LEENA

**NAME OF THE OWNER AND SIGNATURE**  
 M/s. RIZVI ESTATES & HOTELS PVT. LTD.

**STAMP AND DATE OF APPROVAL OF PLANS**  
 Approved subject to the conditions mentioned in this office permission  
 Letter No. SRA/ENG/2020/MCL/ELIAP  
 Dated 28.10.2019  
 Executive Engineer  
 Slus Rehabilitation Authority

**NAME & SIGNATURE OF ARCHITECTS**  
 LEENA CHURI  
 [CA/2005/95538]

**ESSAARGROUP**  
 B/105-106, Shivam Square,  
 Koldongri Sahar road,  
 Andheri east, Mumbai 400069.  
 www.essaargroup.co  
 022 26847722 / 44



GROUND FLOOR PLAN  
(SCALE 1:100)

Certified that 16 Green Nos. of trees are planted in the property along with Nil. Nos. of existing old trees. These trees should be preserved and maintained properly hereafter.

Supd. of Gardens & Tree Officer

04/11/2019

24<sup>th</sup> Feb, 2023

**COMPLETION CERTIFICATE**

**TO WHOM IT MAY CONCERN**

Subject: Completion Certificate for Rehab Building no. A-2, A-3, A-4, A-5 and A-6 on C.T.S. Nos. 6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt.), 7402, 7402/1to 17, 7403-A, 7403-A/1 to 47, 7403-B, 7403-D, 7403-D/1 to 20, 7408, 7408/1to 6, 7437, 7437/1 to 53, 7438, 7438/1 to 7, 7440, 7440/1 to 14, 7441, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446A, 7446A/1-6, 7446B, 7447, 6425A, 6425A/1-9, 6425B, 6425B/1-6, 7449, 7449/1-4, 7450, 7450/1-12, 6421, 6421/1-20, 6428(pt), 7364, 7383, 7383/1-3, 7384, 7401, 7401/1-16, 7403-A/48, 7404, 7405, 7406, 7407, 7409, 7409/1-10, 7412, 7412/1-2, 7413, 7413/1-4, 7414, 7428, 7428/1-12, 7430, 7430/1-9, 7431A/2-10, 7431-B, 7432, 7432/1-5, 7433, 7433/1-10, 7435, 7436, 7436/1-6, 7442(pt), 7443, 7445, 7445/1-2, 7452, 7453, 7453/1-6, 7454, 7454/1-6, 7455, 7455/1-8, 7456, 7456/1-13, 7457, 7458, 7458/1-11, 7459 & 7459/1-29 of village Kole-Kalyan, Kalina, Santacruz (East).

We have successfully completed the supply and installation of Vermigold Organic Waste Digester of capacity 135Kg/day at Rizvi Rehab Building no. A-2, A-3, A-4, A-5 and A-6 at Kole-Kalyan, Kalina, Santacruz (East), Mumbai.



Jaideep Saptarshi  
Executive Director

**ECOTECH AQUA ENVIRO ENGINEERS PVT.LTD.**

A1/7 INDRAYOUDH CHS MITHA NAGAR GOREGAN WEST 400104  
 EMAIL AD. [ECOTECHAQUA@REDIFFMAUIL.COM](mailto:ECOTECHAQUA@REDIFFMAUIL.COM)  
 MOBILE.8452002334/7977065598

Date: 06/03/2023

RIZVI ESTATES & HOTELS PVT.LTD.  
 RIZVI HOUSE 1<sup>ST</sup> FLOOR HILL ROAD.  
 BANDRA WEST40050.

Sub: CERTIFICATION of STP Completion – 300 KLD.

Dear Sir,

Please refer to our telecom.

This is to confirm that we have completed the supply and installation activity of the STP plant in your premises. **SRA BUILDING NO. A2.A3.A4.A5&A6**The STP is based upon MBBR technology (MBBR).

Sewage Treatment Plant is designed based on the following characteristics of inlet water:

Flow	M <sup>3</sup> / day	300
PH	-	7 – 8
BOD	mg / l	300
COD	mg / l	600
O & G	mg / l	50
TSS	mg / l	300

The guarantee of the outlet parameters as below:

		For disposal
PH	-	7 – 8
BOD	mg / l	< 10
COD	mg / l	< 50
O & G	mg / l	< 10.0
TSS	mg / l	< 10

Hope this is in line with your requirement.

Thanking you,

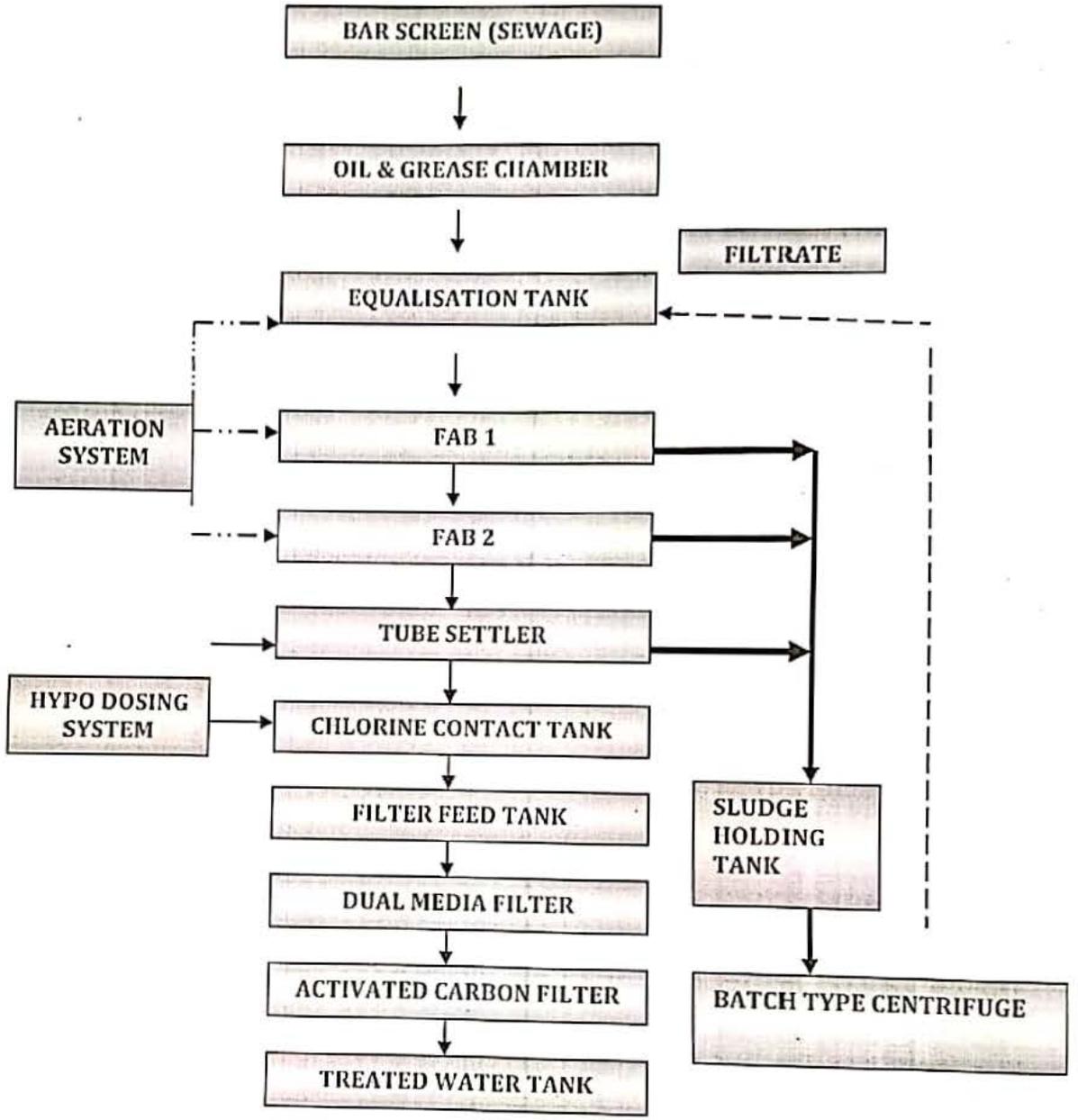
Yours truly

For Ecotech Aqua-Enviro Engineers.Pvt.ltd

Authorized Signatory.



PROCESS BLOCK DIAGRAM



No.DyChE/659/SWD/WS dt. / /2013

Office of the  
Dy.Ch.Engr.(Storm Water Drain) W.S.  
Green Woods C.H.S. Ltd.  
Andheri-Kurla Road,  
Andheri (East), Mumbai - 400 093.

28 OCT 2013 Ax.R4

To,  
M/s ESSAR Group  
208, A Wing, Western Tower  
Next to Bisleri Ltd., W.E. Highway  
Andheri (E), MUMBAI 400 099

Subject :-	Part Completion Certificate for Rehab Building No.A-5 on plot bearing C.T.S. Nos.6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt), 7402, 7401/1 to 3, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446A/1-6, 7446B, 6425A, 6425A/1-9, 6425-B, 6425B/1-6, 7447, 7449, 7449/1-4, 7450, 7450/1-12 of village Kolekalyan at Santacruz (E), Mumbai in H/East Ward
Reference:-	i) Your letter dated 06.09.2012 received to this office on 10.10.2013 ii) S.W.D. remarks issued u/No.DyChE/986/SWD/WS dated 6.9.2012

Gentlemen,

The site was inspected by this office staff. The storm water drainage arrangement provided on site is found partly completed as per above referred S.W.D. remarks as marked on the accompanying plan

**Partly Completed Works (shown green)**

B→C	Construct internal S.W.D. of 0.45m width on final R.L. of road and depth so as to match the upstream and downstream side invert levels. Construct R.C.C. slab over it of 'AA' class loading with grating of size 500mm x 600mm at every 6m c/c flushed with road surface.
A→B	Construct internal S.W.D. of 0.45m width and depth so as to match the invert level at Point B within 1 in 500 slope towards these points. Cover the same within RCC/CI/MS covers.

**Balance Work (shown red)**

C→D→E	Construct internal S.W.D. of 0.45m width on final R.L. of road and depth so as to match the upstream and downstream side invert levels. Construct R.C.C. slab over it of 'AA' class loading with grating of size 500mm x 600mm at every 6m c/c flushed with road surface.
F→D	Construct internal S.W.D. of 0.45m width and depth so as to match the invert level at Point D within 1 in 500 slope towards these points. Cover the same within RCC/CI/MS covers.

All other items as per remarks issued u/No. DyChE/986/SWD/WS dated 6.9.2012  
The S.W.D. arrangement provided shall be maintained in good working condition.  
The Part Completion Certificate submitted by you is hereby accepted please.

Acc: Plan

Yours faithfully,

*Handwritten signature*  
Ex.Engineer (Storm Water Drain)  
Western Suburbs (Z-III)

No. No.DyChE/659/SWD/WS dt.

28 OCT 2013

Copy to :- E.E.(B.P.)W.S."H" Ward

Ref :- SRA/ENG/2777/HE/PL/AP dated 24.01.2012

Copy forwarded for information please.

*Handwritten signature*  
24.10.13  
Ex.Eng.(S.W.D.)W.S(Z-III)

TABLE SHOWING REHAB COMPONENT AREA OF REHAB BLDG.

REHAB BUILDING NO	CONST. BUILTUP AREA	AREA OF STAIRCASE / LIFT / STAIR-LOBBY	METER ROOM AREA	AREA OF REHAB SHOPS	AREA OF RESL COMM	EXCESS BUILT UP AREA COUNTED IN SALE	TOTAL REHAB COMPONENT AREA	AREA OF PASSAGE	AREA OF AMENITIES	REHAB AREA FOR F.S.I PURPOSE	FUNGIBLE AREA				
											METER ROOM AREA	STILT AREA	DUCT AREA	ELEVATION AREA	
A5	3699.60	283.44	17.53	-	-	9.53	3389.10	675.61	70.81	2642.66	17.53	21.08	21.60	462.70	522.92
<b>TOTAL</b>	<b>3710.89</b>	<b>283.44</b>	<b>17.53</b>	<b>-</b>	<b>-</b>	<b>9.53</b>	<b>3389.10</b>	<b>675.61</b>	<b>70.81</b>	<b>2642.66</b>	<b>17.53</b>	<b>10.00</b>	<b>21.60</b>	<b>462.70</b>	<b>522.92</b>



### CONTENTS OF SHEET

BLOCK PLAN, LOCATION PLAN, BUILT UP AREA STATEMENT, TENEMENT STATEMENT

#### PROFORMA 'A'

SL. NO.	DESCRIPTION	SLUM	NON SLUM	SQ. MT.
1.	AREA OF PLOT	17150.99	38.62	17189.61
2.	DEDUCTION FOR			
a)	ROAD SET-BACK AREA	149.95	---	149.95
b)	PROPOSED ROAD			
c)	ANY RESERVATION			
	TOTAL a + b + c	149.95	---	149.95
3.	BALANCE AREA OF PLOT (1 - 2)	17001.03	38.62	17039.65
4.	DEDUCTION FOR RECREATIONAL GROUND 5%	---	---	---
5.	NET AREA OF PLOT (3-4)	15279.88	---	15279.88
6.	ADDITION FOR F.S.I			
2 (a) 100 % ROAD	149.35	---	149.35	
2 (b) 100 %				
7.	TOTAL AREA (5 + 6)	17150.99	38.62	17189.61
8.	FLOOR SPACE INDEX PERMISSIBLE (AS PER L.O.)	3.05	1.20	3.90
9.	PERMISSIBLE FLOOR AREA ON PLOT (7A8) (AS PER L.O.) 51452.87	38.62	51441.98	
10.	EXISTING FLOOR AREA			
11.	TOTAL PROPOSED REHAB BUILT-UP AREAS PER L.O.			24430.95
12.	PROPOSED REHAB BUILT-UP AREA BLD NO A-5			2642.66
13.	PROPOSED FUNGIBLE AREA PROPOSED BLD NO A-5			522.92
14.	PROPOSED SALE SH. AREA PROPOSED BLD NO A-5			9.53
15.	BALANCE BUILT UP AREA (BLD NO A-1 TO A-4 & A-6 TO A-9)			21738.18
16.	TOTAL BUILT UP AREA PROPOSED (REHAB + SALE)			3522.21
17.	F.S.I CONSUMED			0.154

#### PROFORMA 'B'

DESCRIPTION OF PROPOSAL & PROPERTY

PROPOSED amended SR SCHEME ON PLOT BEARING C.T.S. NOS. 6422/1-31, 6423/1-6, 6424/1, 6425/1, 6426/1-4, 6427/1-3, 6428, 6429/1-17, 6430/1-11, 6431/1-16, 6432/1-11, 6433/1-11, 6434/1-11, 6435/1-11, 6436/1-11, 6437/1-11, 6438/1-11, 6439/1-11, 6440/1-11, 6441/1-11, 6442/1-11, 6443/1-11, 6444/1-11, 6445/1-11, 6446/1-11, 6447/1-11, 6448/1-11, 6449/1-11, 6450/1-11, 6451/1-11, 6452/1-11, 6453/1-11, 6454/1-11, 6455/1-11, 6456/1-11, 6457/1-11, 6458/1-11, 6459/1-11, 6460/1-11, 6461/1-11, 6462/1-11, 6463/1-11, 6464/1-11, 6465/1-11, 6466/1-11, 6467/1-11, 6468/1-11, 6469/1-11, 6470/1-11, 6471/1-11, 6472/1-11, 6473/1-11, 6474/1-11, 6475/1-11, 6476/1-11, 6477/1-11, 6478/1-11, 6479/1-11, 6480/1-11, 6481/1-11, 6482/1-11, 6483/1-11, 6484/1-11, 6485/1-11, 6486/1-11, 6487/1-11, 6488/1-11, 6489/1-11, 6490/1-11, 6491/1-11, 6492/1-11, 6493/1-11, 6494/1-11, 6495/1-11, 6496/1-11, 6497/1-11, 6498/1-11, 6499/1-11, 6500/1-11, 6501/1-11, 6502/1-11, 6503/1-11, 6504/1-11, 6505/1-11, 6506/1-11, 6507/1-11, 6508/1-11, 6509/1-11, 6510/1-11, 6511/1-11, 6512/1-11, 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Subject :-	Part Completion Certificate for Rehab Building No.A-5 on plot bearing C.T.S. Nos.6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4,6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377,7379/1 to 3, 7381,7381/1 to 16, 7382, 7382/1 to 3,7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt),7402, 7401/1 to 3, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395,7446A/1-6, 7446B, 6425A, 6425A/1-9, 6425-B, 6425B/1-6, 7447,7449, 7449/1-4, 7450, 7450/1-12 of village Kolekalyan at Santacruz (E), Mumbai in H/East Ward
Reference:-	i)Your letter dated 06.09.2012 received to this office on 10.10.2013 ii) S.W.D. remarks issued u/No.DyChE/986/SWD/WS dated 6.9.2012

**Partly Completed Works (shown green)**

B→C	Construct internal S.W.D. of 0.45m width on final R.L. of road and depth so as to match the upstream and downstream side invert levels. Construct R.C.C. slab over it of 'AA' class loading with grating of size 500mm x 600mm at every 6m c/c flushed with road surface.
A→B	Construct internal S.W.D. of 0.45m width and depth so as to match the invert level at Point B within 1 in 500 slope towards these points. Cover the same within RCC/CI/MS covers.

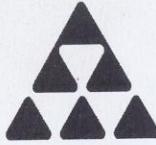
**Balance Work (shown red)**

C→D→E	Construct internal S.W.D. of 0.45m width on final R.L. of road and depth so as to match the upstream and downstream side invert levels. Construct R.C.C. slab over it of 'AA' class loading with grating of size 500mm x 600mm at every 6m c/c flushed with road surface.
F→D	Construct internal S.W.D. of 0.45m width and depth so as to match the invert level at Point D within 1 in 500 slope towards these points. Cover the same within RCC/CI/MS covers.

MUNICIPAL CORPORATION OF GREATER MUMBAI  
ISSUED SUBJECT TO THE CONDITIONS MENTIONED  
IN THE ACCOMPANYING REMARKS SHEET UNDER  
No. DY C.H.E./ 659 /S.W.D. (W.S.) Dt.:  
S.E.S.W.D. 23/10/13  
A.S.(S.W.D.)  
H.E./W./K.E.  
E.B. (S.W.D.) W.S.  
Z-III

28 OCT 2013

20.10.13



**Slum Rehabilitation Authority**

Administrative Building, Anant Kanekar Marg,  
Bandra (East), Mumbai 400 051.

E mail: [info@sra.gov.in](mailto:info@sra.gov.in)

No. : SRA/ENG/2777/HE/PL/AP

15 JAN 2014

To,  
M/s, Samana Enterprises  
Rizvi House 202-A, 2<sup>nd</sup> Floor,  
Hill Road, Bandra (West),  
Mumbai - 400 050.

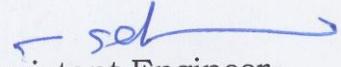
Sub:- Drainage Completion Certificate of Rehab Bldg No.A-5 on  
CTS No. 6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A,  
6424B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/  
1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370,  
7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to  
3, 7381, 7381/1 to 16, 7382, 7382/1 to 7394, 7394/1 to 6,  
7396, 7396/1 to 6, 7400, 7401(pt), 7402, 7402/1 to 17,  
7403-A, 7403-A/1 to 47, 7403-B, 7403-D, 7403-D/1 to 20,  
7408, 7408/1 to 6, 7437, 7437/1 to 53, 7438, 7438/1 to 7,  
7440, 7440/1 to 14, 7441, 7441/1 to 14, 7448, 7448/1 to 17,  
7451, 7451/1 to 11, 7395, 7446A, 7446A/1-6, 7446B, 6425  
A, 6425A/1-9, 6425B, 6425B/1-6, 7449, 7447, 7449/1-4,  
7450, 7450/1-12 of village Kole-Kalyan, Kalia, Santacruz  
(E) for "(1) New Kalina CHS (2) Mahatma Phule CHS  
(3) Sahyadri

Ref :- DCC submitted by you on 31/12/2013.

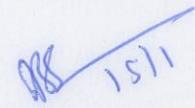
Gentleman,

The drainage completion certificate submitted by you on  
31/12/2013. for the above work is hereby accepted.

Yours Faithfully,

  
Assistant Engineer -  
Slum Rehabilitation Authority

Copy to: Assistant Commissioner 'HE' Ward

  
Assistant Engineer -  
Slum Rehabilitation Authority

**MUNICIPAL CORPORATION OF GREATER MUMBAI**No.DyChE/303/SWD/WS dt. **22 AUG 2014** /2014

**Office of the  
DyCh.Engr.(Storm Water Drain) W.S.  
Green Woods C.H.S. Ltd.  
Andheri-Kurla Road,  
Andheri (East), Mumbai – 400 093.**

To,  
M/s.Essaar Groups,  
Architects,  
208-A Wing, Western Tower,  
W.E. Highway, Next to Bisleri Ltd.,  
Andheri (E), Mumbai – 400 099.

**Sub. Part Completion Certificate** for proposed rehab building  
No.**A6** on plot bearing CTS Nos.6422, 6422/1 to 31, 6423,  
6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-  
C/1 to 3, m 6426, 6426/1 to 17, 6427, 64271 to 16, 6429-A,  
6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16,  
7377, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3,  
7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt), 7402,  
7401/1 to 3, 7441/1 to 14, 7448, 7448/1 to 17, 7451,  
7451/1 to 11, 7395, 7449, 7449/1-4, 7450, 7450/1-12 of  
village Kolekalyan at Santacruz (E), Mumbai in H/East Ward.

- Ref:** i) Your letter received in this office on 7.7.2014.  
ii) S.W.D. remarks issued u/No.DyChE/847/SWD/WS  
dated 8.2.2013

Gentlemen,

The site was inspected by this office staff. The certificate submitted by you for the part of storm water drainage arrangement provided on site and as marked on the accompanying plan & listed below is hereby accepted

**Partly Completed SWD Works (shown green) for which your certificate is accepted.**

X→Z	Proposed internal S.W. Drain to be constructed of size 0.45 mt. with and 0.30 mt. depth at starting points and further to be provided with bottom slope of 1 in 500 towards discharging points and filled with sand and to be covered with R.C.C./C.I. / M.S. gratings and connect the same to municipal drain.
Z→A	To construct R.C.C. box culvert of min. c/s area 1.20 sq.mt. (min 1.20 mt. wide) designed for 'AA' class loading with inspection chamber of size 0.60 m. x 0.90 m. at 6 mt. c/c with heavy duty frame and cover.

**Balance Works**

All remaining internal storm water drain works mentioned in SWD remarks issued u/no.DyChE/ 847 /SWD/WS dtd. 8.2.2013 including (Y-F) shall be completed before requesting for acceptance of **full Completion Certificate**.

The compliance in respect of storm water drain arrangement shall be insisted as per the policy and conditions of I.O.A./ Layout during permitting the development.

The S.W.D. arrangement provided shall be maintained in good working condition.

Acc: Plan

Yours faithfully,

*Kegrah*  
22.8.14

**Executive Engineer ]  
(S.W.D.) W.S. (Z-III)**

<p>Proposed internal S.W. Drain to be constructed of size 0.45 m x 0.30 m depth at seating points and further to be provided with bottom slope of 1 in 500 towards discharging points and filled with sand and to be covered with R.C.C./G.I. M.S. gratings and connect the same to municipal drain.</p>	<p>X-2</p>
<p>To construct E.C.C. box culvert of min. c/c area 1.30 sq.m. (min. 1.30 m wide) designed for 7.5 W class loading with inspection chamber of size 0.60 m x 0.90 m at 6 m/c/c with heavy duty frame and cover.</p>	<p>Z-4</p>

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

TABLE SHOWING REHAB COMPONENT AREA OF REHAB BLDG.

REHAB BUILDING NO	CONST. BUILTUP AREA	AREA OF STAIRCASE LIFT, STAIR-LOBBY	METER ROOM AREA	AREA OF REHAB SHOPS	AREA OF RES/ COMM.	EXCESS BUILT UP AREA COUNTED IN SALE	TOTAL REHAB COMPONENT AREA	AREA OF PASSAGE	AREA OF AMENITIES	REHAB AREA FOR F.S.I. PURPOSE	FUNGIBLE AREA				
											METER ROOM AREA	STILT AREA	DUCT AREA	ELEVATION AREA	TOTAL
A5 (APPROVED)	3710.69	283.44	17.53	-	-	9.53	3389.10	675.61	70.81	2642.66	17.53	21.09	21.60	462.70	522.92
A6 (PROPOSED)	3230.02	285.84	17.53	-	-	-	2926.65	650.46	70.81	2205.38	17.53	8.76	21.60	365.00	412.89
<b>TOTAL</b>	<b>6940.71</b>	<b>569.28</b>	<b>35.06</b>	<b>-</b>	<b>-</b>	<b>9.53</b>	<b>6315.75</b>	<b>1326.07</b>	<b>141.62</b>	<b>4848.06</b>	<b>35.06</b>	<b>29.85</b>	<b>43.20</b>	<b>827.70</b>	<b>935.81</b>
AS PER LOI ISSUED										24420.86					4053.73
<b>BALANCE AREA</b>							<b>24868.90</b>			<b>19572.80</b>					<b>3117.92</b>



CONTENTS OF SHEET

LAYOUT PLAN	BLOCK PLAN, LOCATION PLAN, BUILT UP AREA STATEMENT, TENEMENT STATEMENT.			
<b>PROFORMA 'A'</b>				
A	AREA STATEMENT	SLUM	NON SLUM	SG.MT.
1.	AREA OF PLOT	17150.99	38.62	17189.61
2.	DEDUCTION FOR			
a)	ROAD SET-BACK AREA	149.96	---	149.96
b)	PROPOSED ROAD			
c)	ANY RESERVATION			
	TOTAL a + b + c	149.96	---	149.96
3.	BALANCE AREA OF PLOT (1 - 2)	17001.03	38.62	17039.65
4.	DEDUCTION FOR RECREATIONAL GROUND 8%	---	---	---
5.	NET AREA OF PLOT (3-4)	15279.88		15279.88
6.	ADDITION FOR F.S.I.			
2 (a)	100 % ROAD	149.36	---	149.36
2 (b)	100 %			
7.	TOTAL AREA (5 + 6)	17150.99	38.62	17189.61
8.	FLOOR SPACE INDEX PERMISSIBLE (AS PER LOI)	3.00	1.00	3.00
9.	PERMISSIBLE FLOOR AREA ON PLOT (7&8) (AS PER LOI)	51452.97	38.62	51491.59
10.	EXISTING FLOOR AREA			
11.	TOTAL PROPOSED REHAB BUILT-UP AREA (AS PER LOI)			24420.86
12.	PROPOSED REHAB BUILT-UP AREA BLD NO A-6			2205.38
13.	PROPOSED FUNGIBLE AREA PROPOSED BLD NO A-6 (18.72%)			412.89
14.	APPROVED REHAB BUILT-UP AREA BLD NO A-5			2642.66
15.	APPROVED FUNGIBLE AREA BLD NO A-5			522.92
16.	TOTAL REHAB BUILT-UP AREA BLD NO A-5 & A-6			4848.06
17.	TOTAL FUNGIBLE AREA BLD NO A-5 & A-6			935.81
18.	PROPOSED SALE BUA AREA PROPOSED BLD NO A-5 & A-6			9.53
19.	BALANCE BUILT UP AREA (BLD NO A-1 TO A-4 & A-7 TO A-9)			19572.80
20.	TOTAL BUILT UP AREA PROPOSED (REHAB + SALE)			4857.59
21.	FSI CONSUMED			0.282
<b>B BALCONY AREA STATEMENT</b>				
iv)	TOTAL EXCESS BALCONY AREA			
i)	PERMISSIBLE BALCONY AREA/FLOOR			
ii)	PROPOSED BALCONY AREA/FLOOR			
iii)	EXCESS BALCONY AREA / FLOOR			
<b>PARKING STATEMENT</b>				
D	i) PARKING REQUIRED BY REGULATION FOR			---
	iv) TOTAL PARKING PROVIDED			---
E	TRANSPORT VEHICLES PARKING			---
	i) SPACE FOR TRANSPORT VEH. PARK. REQ. BY REGULATIONS			---
	ii) TOTAL NO. OF TRAN. VEH. PARK. SPACES PROVIDED			---

PROFORMA 'B'

DESCRIPTION OF PROPOSAL & PROPERTY  
 PROPOSED amended SR SCHEME ON PLOT BEARING C.T.S. NOS. 6422, 6422/1-31, 6423, 6423/1-6, 6424A, 6424B, 6424B/1-4, 6424C, 6424C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11, 7374, 7375, 7376A, 7376A/1, 7376A/4, 7376A/2, 7376A/3, 7377, 7379, 7379/1-3, 7381, 7381/1-16, 7382, 7382/1-3, 7394, 7394/1, 7394/2-6, 7396, 7396/1-6, 7400, 7401 (PT), 7402, 7402/1-17, 7403A, 7403A/1-47, 7403B, 7403D, 7403D/1-20, 7408, 7408/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-1, 7441, 7441/1-14, 7448, 7448/1-17, 7451, 7451/1-11, 7395, 7446A, 7446A/1-6, 7446B, 6425A, 6425A/1-9, 6425B, 6425B/1-6, 7449, 7449/1-4, 7450, 7450/1-12 OF VILLAGE KOLEKALYAN, SANTACRUZ (E.), MUMBAI.

JOB NO.	DRG. NO.	DATE	SCALE	DRN. BY	CHK. BY
		10/10/12	1:100	VIKAS	

NAME OF THE OWNER AND SIGNATURE  
 M/S RIZVI LAND DEVELOPMENTS PVT.LTD

CERTIFICATE OF AREA  
 CERTIFICATE THAT THE PLOT U/R WAS SURVEYED BY ME ON DATED \_\_\_\_\_ AND THE DIMENSIONS OF SIDES ETC. OF PLOT STATED ON PLAN ARE AS MEASURED ON SITE AND THE AREA SO \_\_\_\_\_ WORKED OUT TALLIES WITH THE AREA STATED IN DOCUMENTS OF OWNERSHIP TOWN PLANNING RECORDS.

AR. LEENA CHURI  
 [ CA /2005/35538 ]

STAMP AND DATE OF APPROVAL OF PLANS

**TRUE COPY**  
 Approved subject to the conditions mentioned in this office permission Letter No. SRA/ENG/2-1/142/PA/199 Dated 22 OCT 2012  
 Executive Engineer  
 slum Rehabilitation Authority.

NAME & SIGNATURE OF ARCHITECTS

*[Signature]*

**ESSAAR GROUP**  
 ARCHITECTS AND INTERIOR DESIGNERS

DESIGN STUDIO  
 208/A-WING, WESTERN TOWER, WESTERN EXPRESS HIGHWAY, NEXT TO BISLERI, ANDHERI (E.), MUMBAI-400 099.  
 TELEPHONE : 67189986 email : essaar\_group@rediffmail.com

STATEMENT FOR BUILDING WISE DISTRIBUTION OF TENEMENT

BUILDING NO.	NO. OF REHAB TENEMENTS RESI.	REHAB SHOP	NO. OF PAP	REHAB RES/COM	BALWADI	WELFARE CENTRE	SOCIETY OFFICE	TOTAL
BLD. NO. A1								
BLD. NO. A2								
BLD. NO. A3								
BLD. NO. A4								
BLD. NO. A5 (APPROVED)	84	18	0	0	1	1	1	105
BLD. NO. A6 (PROPOSED)	72	0	04	0	1	1	1	79
BLD. NO. A7								
BLD. NO. A8								
BLD. NO. A9								
<b>TOTAL</b>	<b>156</b>	<b>18</b>	<b>04</b>	<b>0</b>	<b>2</b>	<b>2</b>	<b>2</b>	<b>184</b>
AS PER LOI ISSUED	478	64	324	9	9	9	9	902
<b>BALANCE</b>	<b>322</b>	<b>46</b>	<b>320</b>	<b>9</b>	<b>7</b>	<b>7</b>	<b>7</b>	<b>718</b>



BLOCK PLAN.  
 SCALE -- 1:500

LOCATION PLAN  
 (SCALE : 1:4000)

**Sub: Part Completion Certificate** for proposed rehab building No.A6 on plot bearing CTS Nos.6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 64271 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379/1 to 3, 7381, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt), 7402, 7401/1 to 3, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7449, 7449/1-4, 7450, 7450/1-12 of village Kolekalyan at Santacruz (E), Mumbai in H/East Ward.

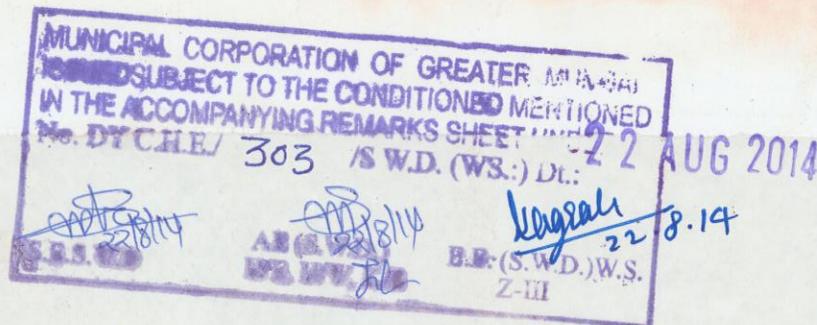
**Completed SWD works (shown green)**

X→Z	Proposed internal S.W. Drain to be constructed of size 0.45 mt. with and 0.30 mt. depth at starting points and further to be provided with bottom slope of 1 in 500 towards discharging points and filled with sand and to be covered with R.C.C./C.I. / M.S. gratings and connect the same to municipal drain.
Z→A	To construct R.C.C. box culvert of min. c/s area 1.20 sq.mt. (min 1.20 mt. wide) designed for 'AA' class loading with inspection chamber of size 0.60 m. x 0.90 m. at 6 mt. c/c with heavy duty frame and cover.

**Balance Works**

All remaining internal storm water drain works mentioned in SWD remarks issued u/no.DyChE/ 847 /SWD/WS dtd. 8.2.2013 including (Y-F) shall be completed before requesting for acceptance of **full Completion Certificate**.

The compliance in respect of storm water drain arrangement shall be insisted as per the policy and conditions of I.O.A./ Layout during permitting the development.



**MUNICIPAL CORPORATION OF GREATER MUMBAI**

No. Dy.Ch.E./09/SWD/WS Dt.

Office of the  
Dy.Ch.E.(Storm Water Drain) W.S.  
Green Woods Hsg.Co-op.Hsg.Soc.,  
Andheri-Kurla Road, Chakala,  
Andheri(East), Mumbai-400 093

To,  
M/s.Esaar Group, Architects,  
208-A Wing, Western Tower,  
Next to Bisleri Ltd., W.E.Highway,  
Andheri (E), Mumbai-400 099.

Sub:- S.W.D. Remarks for proposed Rehab Building No.A-3 on plot bearing C.T.S. Nos.6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4,6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377,7379/1 to 3, 7381,7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt),7402, 7401/1 to 3, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446A/1-6, 7446B, 6425A, 6425A/1-9, 6425-B, 6425B/1-6, 7447, 7449, 7449/1-4, 7450, 7450/1-12 of village Kolekalyan at Santacruz (E), Mumbai in H/East Ward

Ref : i) Your letter dtd.30.3.2017 received in this office on 1.4.2016.  
ii) SWD remarks u/no.DyChE/567/ SWD/WS dtd.8.10.2013.  
iii) This office letter u/no.DyChE/09/SWD/WS dtd.25.1.2017

Gentlemen,

The subject site was inspected jointly with your representative. The storm water drain arrangement provided on site is as per completion plan attached is found fully completed as per the requirement of the site on its development.

Please note that;

1. The completed works as per above referred remarks shall be maintained in good condition.
2. The Completion Certificate for the modified storm water drainage arrangement, submitted by you is hereby accepted.

The Completion Certificate submitted by you is hereby accepted.

Yours Faithfully

*sdlr*  
Executive Engineer  
Storm Water Drains (Z-III)

No. Dy.Ch.E./09/WS Dt.

28 SEP 2017

C.C. to **E.E.(S.R.A.) H Ward**

Ref : SRA/ENG/3023/HE/PL/AP

For information please.

*E.E. (SWD) WS Z-III*  
E.E. (SWD) WS Z-III

**MUNICIPAL CORPORATION OF GREATER MUMBAI**

No. Dy.Ch.E./10/SWD/WS Dt.

Office of the  
Dy.Ch.E.(Storm Water Drain) W.S.  
Green Woods Hsg.Co-op.Hsg.Soc.,  
Andheri-Kurla Road, Chakala,  
Andheri(East), Mumbai-400 093

28 SEP 2017

To,  
M/s.Esaar Group, Architects,  
208-A Wing, Western Tower,  
Next to Bisleri Ltd., W.E.Highway,  
Andheri (E), Mumbai-400 099.

Sub:- S.W.D. Remarks for the proposed SRA bldg. **No.A-4** on plot bearing C.T.S. Nos.6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4,6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377,7379/1 to 3, 7381,7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7401 (pt),7402, 7401/1 to 3, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446A/1-6, 7446B, 6425A, 6425A/1-9, 6425-B, 6425B/1-6, 7447, 7449, 7449/1-4, 7450, 7450/1-12 of village Kolekalyan at Santacruz (E), Mumbai in H/East Ward

Ref : i) Your letter dtd.30.3.2016 received in this office on 1.4.2016.  
ii) SWD remarks u/no.DyChE/247/ SWD/WS dtd.4.7.2014.  
iii) This office letter u/no.DyChE/10/SWD/WS dtd.25.1.2017

Gentlemen,

The subject site was inspected jointly with your representative. The storm water drain arrangement provided on site is as per completion plan attached is found fully completed as per the requirement of the site on its development.

Please note that;

1. The completed works as per above referred remarks shall be maintained in good condition.
2. The Completion Certificate for the storm water drainage arrangement, submitted by you is hereby accepted.

The Completion Certificate submitted by you is hereby accepted.

Yours Faithfully

sd-  
**Executive Engineer**  
**Storm Water Drains (Z-III)**

No. Dy.Ch.E./10/WS Dt.

28 SEP 2017

C.C. to **E.E.(S.R.A.) H Ward**

Ref : SRA/ENG/3104/HE/PL/AP

For information please.

—E.E. (SWD) WS Z-III  
28/9



**BRIHANMUMBAI MAHANAGAR PALIKA**

No. Dy.ChE /719/SWD / WS - Dtd

14 AUG 2018

Office Of the  
Dy. Chief Engineer (Storm Water Drain)  
Western Suburbs, Green Woods C.H.S.  
Andheri-Kurla Road, Chakala,  
Andheri (East),MUMBAI 400 093.

To,  
M/s. Essaar Group,  
Architects,  
B/105-106, Shivam Square,  
Koldongri Sahar Road,  
Andheri (E), Mumbai-400 069.

Sub :- Part Completion for Rehab Bldg.No.A-2 & Revised SWD remarks for Rehab Bldg.No.A-1, A-7, A-8, A-9 & A-10 for proposed SRA Scheme on plot bearing CTS Nos.6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to 3, 73781, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7400(pt), 7402, 7402/1 to 17, 7403-A, 7403-A/1 to 47, 7403-B, 7403-D, 7403-D/1 to 20, 7408, 7408/1 to 6, 7437, 7437/1 to 53, 7438, 7438/1 to 7, 7440, 7440/1 to 14, 7441, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446-A, 7446-A/1 to 6, 7446-B, 7447, 6425-A, 6425-A/1 to 9, 6425-B, 6425-B/1 to 6, 7449, 7449/1 to 4, 7450, 7450/1 to 12, 6421, 6421/1 to 20, 6428 (pt), 7364, 7383, 7383/1 to 3, 7384, 7401, 7401/1 to 16, 7403, 7403-A/48, 7404, 7405, 7406, 7407, 7409, 7409/1 to 10, 7412, 7412/1&2, 7413, 7413/1 to 4, 7414, 7428, 7428/1 to 12, 7430, 7430/1 to 9, 7431-A/2 to 10, 7431-B, 7432, 7432/1 to 5, 7433, 7433/1 to 10, 7455, 7436, 7436/1 to 6, 7442 (pt), 7443, 7445, 7445/1 & 2, 7452, 7453, 7453/1 to 6, 7454, 7454/1 to 6, 7455, 7455/1 to 8, 7456, 7456/1 to 13, 7457, 7458, 7458/1 to 11, 7459 & 7459/1 to 29 of village Kolkalyan, Kalina, Santacruz (East), Mumbai.

Ref :- 1) Your letter received in this office on 5.7.2018  
2) SWD remarks u/no.DyChE/458/SWD/dtd.12.3.2018.

Gentlemen,

The site was inspected on 2.8.2018. The certificate submitted by you for the part of storm water drainage arrangement provided on site and as marked on the accompanying plan & listed below is hereby accepted

**Part Completed SWD Work (shown green) for which your certificate is accepted as per SWD remarks (Ref.No.1)**

1	<b>D→F', L→K→J→I→H→D</b> - Proposed internal S.W. drain to be constructed of size 0.45 m. width and 0.45 m. depth at starting points and further to be provided with bottom slope of 1 in 500 towards discharging point as per specification in 'C'.
---	--

<b>2</b>	<b>F'→G'</b> - Proposed to construct culvert of min. size 0.90 mt. x 0.90 mt. with bottom slope of 1 in 500 towards discharging point and to be covered as per specifications mentioned in "C" and connect the same to Municipal drain at Point 'C'.
----------	--

**Revised Balance Works (shown in red)**

<b>1</b>	<b>A→B→C→D, A→E→F, P→Q→R, R'→S, P→M→N, N'→O, M→U→V→W→X→Y→Z</b> - Proposed internal S.W. drain to be constructed of size 0.45 m. width and 0.45 m. depth at starting points and further to be provided with bottom slope of 1 in 500 towards discharging point as per specification in 'C'.
<b>2</b>	<b>F→F', R→R', N→N'</b> - Proposed to construct culvert of min. size 0.90 mt. x 0.90 mt. with bottom slope of 1 in 500 towards discharging point and to be covered as per specifications mentioned in "C" and connect the same to Municipal drain at Point 'C'.
<b>3</b>	<b>S→S', T→T'</b> - Proposed to construct culvert of min. size 1.2 mt. x 1.2 mt. with bottom slope of 1 in 500 towards discharging point and to be covered as per specifications mentioned in "C" and connect the same to Municipal drain at Point 'C'.
<b>4</b>	<b>1→2→3</b> - Existing road side drain/culverts to be cleaned, maintained and repaired wherever required.
<b>5</b>	<b>Z→O→S, S'→T</b> - Proposed external S.W. drain to be constructed of size 0.45 m. width and 0.45 m. depth at final R.L. of 12.00 mt. wide proposed road at starting points and further to be provided with bottom slope of 1 in 500 towards discharging point as per specification in 'C'.
<b>6</b>	To construct RCC box drain across the ramp of min. size 0.20 sq.mt. (0.45 mt. wide) designed for 'AA' class loading and connect the same to nearby SWD.
<b>7</b>	Cement / concrete / paved passage all around the building with slope towards drain may be provided as shown in accompanying plan.
<b>8</b>	Provide R.C.C. slab designed for 'AA' class loading over drain at every entry gate with opening of size 0.60 . x 0.90 m. at centre.
<b>9</b>	Provide adequate no. of openings as weep holes in road side compound wall to drain off water from front open space into the drain.
<b>10</b>	At the entrance carriageway/crossings heavy duty RCC slab designed for 'AA' class loading alongwith heavy duty M.H. frame & cover shall be provided.
<b>11</b>	Provide proper slope and drainage arrangement for Podium floor with water entrances and downtake pipes discharging into drain at ground level.
<b>12</b>	A notarised/registered indemnity bond indemnifying M.C.G.M. and its officer against damages, claims, risk, accident, flooding litigation etc. in respect of the S.W.D. arrangements provided by the developer shall be submitted. Further, the smooth flow of drainage of S.W.D. arrangements for all the times shall be maintained by developer/society and an notarised undertaking to this effect shall also be submitted.
<b>13</b>	The above remarks are given as per your request and without prejudice. The said remarks are likely to be revised subject to contention raised at any instance in future.

14	If there is any amendment /changes in the plan/layout revised remarks will have to be obtained before completion.
15	This remarks supercedes the earlier remarks issued under No.DyChE/458 /SWD/WS dtd.12.3.2018.

*am*  
15/8/18

E.E.(S.W.D.)WS(Z-III)



**CONTENTS OF SHEET**  
BLOCK PLAN, LOCATION PLAN

**PROFORMA 'B'**

**DESCRIPTION OF PROPOSAL & PROPERTY**

PROPOSED SR SCHEME ON PLOT BEARING C.T.S. NOS.  
 6421, 6421/1-20, 6422, 6422/1-31, 6423, 6423/1-6, 6424A, 6424B, 6424B/1-4, 6424C,  
 6424C/1-3, 6426, 6426/1-17, 6427, 6427/1-16, 6429A, 6429A/1-11, 7364, 7370, 7374,  
 7375, 7376A, 7376A/1-16, 7377, 7379, 7379/1-3, 7381, 7381/1-15, 7382, 7382/1-3, 7383,  
 7383/1-3, 7384, 7394, 7394/1-6, 7396, 7396/1-6, 7400, 7401, 7401/1-16, 7402, 7402/1-17,  
 7403A, 7403A/1-47, 7403A/48, 7403B, 7403D, 7403D/1-20, 7404, 7405, 7406, 7407,  
 7408, 7408/1-6, 7409, 7409/1-10, 7413, 7413/1-4, 7414, 7428, 7428/1-12, 7430,  
 7430/1-9, 7431-A (PT.), 7431-A/2-10, 7432, 7432/1-5, 7433, 7433/1-10, 7435, 7436,  
 7436/1-6, 7437, 7437/1-53, 7438, 7438/1-7, 7440, 7440/1-14, 7441, 7441/1-14, 7442 (PT.),  
 7443, 7445, 7445/1-2, 7446, 7446/1-17, 7449, 7449/1-4, 7450, 7450/1-12, 7451, 7451/1-11,  
 7452, 7453, 7453/1-6, 7454, 7454/1-6, 7455, 7455/1-8, 7456, 7456/1-13, 7457,  
 7458, 7458/1-11, 7459, 7459/1-29, 6428 (PT.).  
 OF VILLAGE KOLEKALYAN, SANTACRUZ (EAST), MUMBAI.  
 FOR:- NEW KALINA CO. OP. HSG. SOCIETY (LTD.)  
 MAHATMA PHULE CO. OP. HSG. SOCIETY (LTD.)  
 SAHYADRI CO. OP. HSG. SOCIETY (LTD.)  
 GANESH KRUPA CO. OP. HSG. SOCIETY (PROP.)

JOB NO.	DRG. NO.	DATE	SCALE	DRN. BY	CHK. BY
		28/11/2017	1:500	VIKAS	LEENA

**NAME OF THE OWNER AND SIGNATURE**

M/S RIZVI LAND DEVELOPMENTS PVT.LTD

**CERTIFICATE OF AREA**

CERTIFICATE THAT THE PLOT U/R WAS SURVEYED BY ME ON DATED \_\_\_\_\_  
 AND THE DIMENSIONS OF SIDES ETC. OF PLOT STATED ON PLAN ARE AS  
 MEASURED ON SITE AND THE AREA SO \_\_\_\_\_ WORKED OUT TALLIES WITH  
 THE AREA STATED IN DOCUMENTS OF OWNERSHIP TOWN PLANNING RECORDS.

AR. LEENA CHURI  
 [ CA / 2005 / 35538 ]

**STAMP AND DATE OF APPROVAL OF PLANS**

**NAME & SIGNATURE OF ARCHITECTS**

*Leena* [Signature]  
 [Stamp]

**ESSAAR GROUP**  
 ARCHITECTS AND INTERIOR DESIGNERS  
 DESIGN STUDIO  
 105/106, 1ST FLOOR, SHIVAM SQUARE, SAHAR ROAD, KOLDONGRI, ANDHERI (EAST), MUMBAI-400069.  
 TELEPHONE : 022 26847744 - email : essaar.arch@gmail.com

Sub :- Part Completion for Rehab Bldg.No.A-2 & Revised SWD remarks for Rehab Bldg.No.A-1, A-7, A-8, A-9 & A-10 for proposed SRA Scheme on plot bearing CTS Nos.6422, 6422/1 to 31, 6423, 6423/1 to 6, 6424-A, 6424-B, 6424-B/1 to 4, 6424-C, 6424-C/1 to 3, 6426, 6426/1 to 17, 6427, 6427/1 to 16, 6429-A, 6429-A/1 to 11, 7370, 7374, 7375, 7376-A, 7376-A/1 to 16, 7377, 7379, 7379/1 to 3, 73781, 7381/1 to 16, 7382, 7382/1 to 3, 7394, 7394/1 to 6, 7396, 7396/1 to 6, 7400, 7400(pt), 7402, 7402/1 to 17, 7403-A, 7403-A/1 to 47, 7403-B, 7403-D, 7403-D/1 to 20, 7408, 7408/1 to 6, 7437, 7437/1 to 53, 7438, 7438/1 to 7, 7440, 7440/1 to 14, 7441, 7441/1 to 14, 7448, 7448/1 to 17, 7451, 7451/1 to 11, 7395, 7446-A, 7446-A/1 to 6, 7446-B, 7447, 6425-A, 6425-A/1 to 9, 6425-B, 6425-B/1 to 6, 7449, 7449/1 to 4, 7450, 7450/1 to 12, 6421, 6421/1 to 20, 6428 (pt), 7364, 7383, 7383/1 to 3, 7384, 7401, 7401/1 to 16, 7403, 7403-A/48, 7404, 7405, 7406, 7407, 7409, 7409/1 to 10, 7412, 7412/1&2, 7413, 7413/1 to 4, 7414, 7428, 7428/1 to 12, 7430, 7430/1 to 9, 7431-A/2 to 10, 7431-B, 7432, 7432/1 to 5, 7433, 7433/1 to 10, 7455, 7436, 7436/1 to 6, 7442 (pt), 7443, 7445, 7445/1 & 2, 7452, 7453, 7453/1 to 6, 7454, 7454/1 to 6, 7455, 7455/1 to 8, 7456, 7456/1 to 13, 7457, 7458, 7458/1 to 11, 7459 & 7459/1 to 29 of village Kolekalyan, Kalina, Santacruz (East), Mumbai.

**Part Completed SWD Work (shown green) for which your certificate is accepted as per SWD remarks (Ref.No.1)**

1	<b>D→F', L→K→J→I→H→D</b> - Proposed internal S.W. drain to be constructed of size 0.45 m. width and 0.45 m. depth at starting points and further to be provided with bottom slope of 1 in 500 towards discharging point as per specification in 'C'.
2	<b>F'→G'</b> - Proposed to construct culvert of min. size 0.90 mt. x 0.90 mt. with bottom slope of 1 in 500 towards discharging point and to be covered as per specifications mentioned in "C" and connect the same to Municipal drain at Point 'C'.

**Revised Balance Works (shown in red)**

1	<b>A→B→C→D, A→E→F, P→Q→R, R'→S, P→M→N, N'→O, M→U→V→W→X→Y→Z</b> - Proposed internal S.W. drain to be constructed of size 0.45 m. width and 0.45 m. depth at starting points and further to be provided with bottom slope of 1 in 500 towards discharging point as per specification in 'C'.
2	<b>F→F', R→R', N→N'</b> - Proposed to construct culvert of min. size 0.90 mt. x 0.90 mt. with bottom slope of 1 in 500 towards discharging point and to be covered as per specifications mentioned in "C" and connect the same to Municipal drain at Point 'C'.
3	<b>S→S', T→T'</b> - Proposed to construct culvert of min. size 1.2 mt. x 1.2 mt. with bottom slope of 1 in 500 towards discharging point and to be covered as per specifications mentioned in "C" and connect the same to Municipal drain at Point 'C'.
4	<b>1→2→3</b> - Existing road side drain/culverts to be cleaned, maintained and repaired wherever required.
5	<b>Z→O→S, S'→T</b> - Proposed external S.W. drain to be constructed of size 0.45 m. width and 0.45 m. depth at final R.L. of 12.00 mt. wide proposed road at starting points and further to be provided with bottom slope of 1 in 500 towards discharging point as per specification in 'C'.
6	To construct RCC box drain across the ramp of min.size 0.20 sq.mt. (0.45 mt. wide) designed for 'AA' class loading and connect the same to nearby SWD.
7	Cement / concrete / paved passage all around the building with slope towards drain may be provided as shown in accompanying plan.
8	Provide R.C.C. slab designed for 'AA' class loading over drain at every entry gate with opening of size 0.60 . x 0.90 m. at centre.
9	Provide adequate no. of openings as weep holes in road side compound wall to drain off water from front open space into the drain.
10	At the entrance carriageway/crossings heavy duty RCC slab designed for 'AA' class loading alongwith heavy duty M.H. frame & cover shall be provided.
11	Provide proper slope and drainage arrangement for Podium floor with water entrances and downtake pipes discharging into drain at ground level.
12	A notarised/registered indemnity bond indemnifying M.C.G.M. and its officer against damages, claims, risk, accident, flooding litigation etc. in respect of the S.W.D. arrangements provided by the developer shall be submitted. Further, the smooth flow of drainage of S.W.D. arrangements for all the times shall be maintained by developer/society and an notarised undertaking to this effect shall also be submitted.

**Proof of Service**

raghunath mahabal &lt;adv.rbmahabal@gmail.com&gt;

**NGT OA 144/2017(WZ) Umarshad Khan Vs. SoM : Next Date: 10/05/2023 : R7:  
Affidavit in Reply on submission made by Applicant dated 08/05/2023**

1 message

raghunath mahabal &lt;adv.rbmahabal@gmail.com&gt;

10 May 2023 at 02:01

To: National Green Tribunal Pune <ngt-pune@gov.in>, advpriyankaghosh@gmail.com, chiefsecretary@maharashtra.gov.in, Supriya Dangare <advocatedangare@yahoo.co.in>, ceo@sra.gov.in, mc@mcbm.gov.in, mpcbmbombay@mpcb.gov.in, dycollgadmsd@gmail.com, adcolmsd@gmail.com, estatesrizvi@gmail.com, rizvibuilders1973@gmail.com, "Principal Secretary Environment Dept. Govt. of Maharashtra" <psec.env@maharashtra.gov.in>

Cc: Adv Sachin S Gore 7350212877 <ssgore2005@gmail.com>, Raghunath Mahabal <mahabal60@gmail.com>

**I am pleased to circulate the submissions as above under the subject.****Regards**

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Dhananjay Chavan 7038383654

**Office: Advocate Raghunath Mahabal** रघुनाथ भालचंद्र महाबळ +91-7400116222 [mahabal60@gmail.com](mailto:mahabal60@gmail.com)**B 202, Chandravijay Society, Phule Road, Mulund EAST, Mumbai-400081, Maharashtra, INDIA**

| Adv. Sumedha Marathe | Adv. Ashlesha Gondhalekar | Adv. Antima Bazaz New Delhi |

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